

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI
(UNDER Section 18(1) read with Sections 14,15 of the National Green
Tribunal Act , 2010)**

Original Application No. 106 of 2021 (SZ)

IN THE MATTER OF :

M.Kathirvel

S/o.K.Marappa Gounder,

....Applicant

VS

Union of India Rep. by the Secretary
Ministry of Environment,Forests and Climate Change,
and others

....Respondents

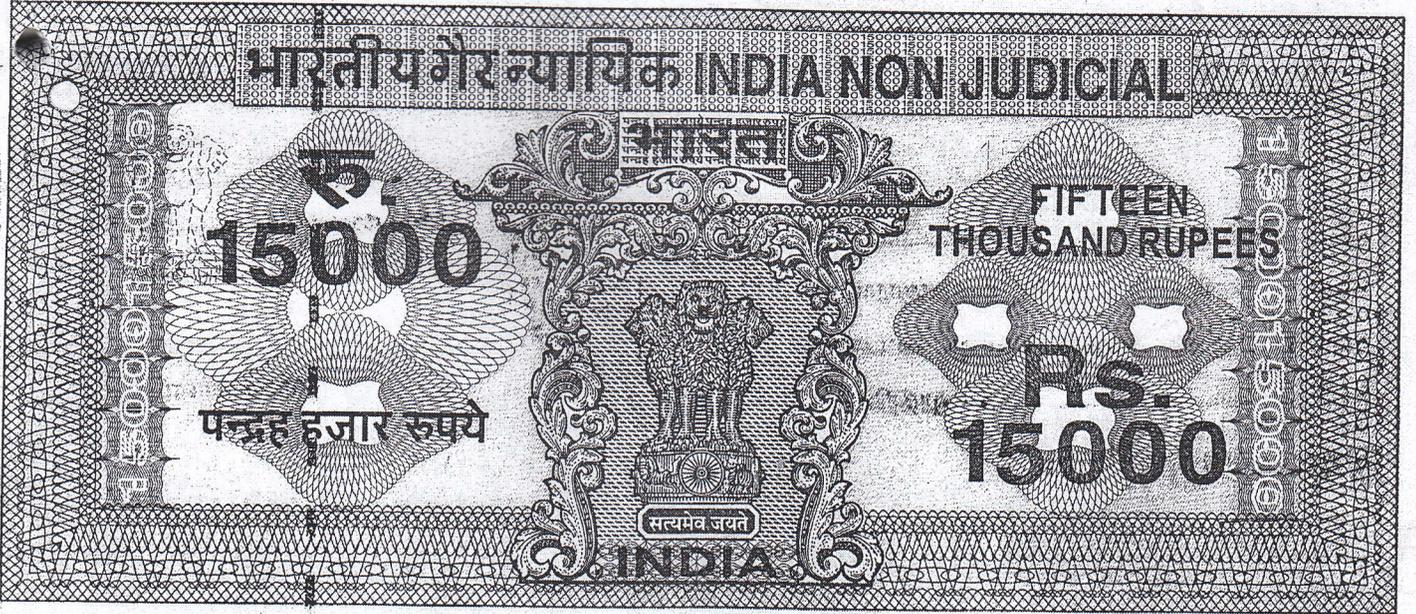
INDEX TO THE TYPED SET OF PAPERS

Sl.No	Date	Description of documents	Page No
1	04.11.2013	Sale Deed vide Doc No.1207 of 2013	01
2	21.06.2017	Sale Deed vide Doc No.533 of 2017	17
3	Nov 2019	Affidavit in W.P(MD)No.26572 of 2019	42
4	17.12.2019	Order in W.P(MD)No.26572 of 2019	54
5	07.02.2020	Show cause Notice issued by the 5 th Respondent	56
6	18.02.2020	Affidavit in W.P (MD).No.3399 of 2020	58
7	20.02.2020	Interim Order granted in W.P (MD).No.3399 of 2020	66
8	02.06.2020	Affidavit and Petition in W.P (MD).No.6594 of 2020	68
9	09.06.2020	Interim Order granted in W.P (MD).No.6594 of 2020	78

It is certified that all the documents contained in the above typed set of papers are true copies.

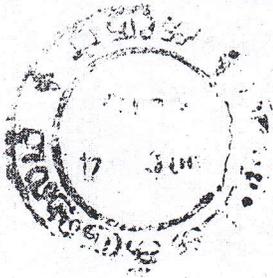
Dated at Madras this 26th day of August 2021.


COUNSEL FOR RESPONDENTS 8 TO 11



தமிழ்நாடு தமில்நாடு TAMILNADU

876883



பலவ் உருவாக உருவடலம்
கரட்டு குணை

22514

30.10.2013

₹15000

R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No:26/97

உ

சுத்தக் கிரைய சாசனம்

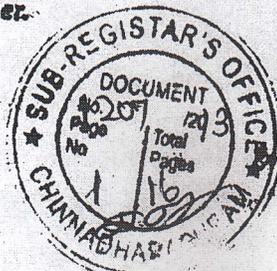
2013-ம் வருடம் நவம்பர் மாதம் 4 -ம் தேதி, கருர் மாவட்டம், அரவக்குறிச்சி வட்டம், Kபரமத்தி, காட்டுமுன்னூர் அஞ்சல், னெ.571-ல் வசிக்கும் பாலவிநாயகா புளூ, மெட்டல்ஸ் (M/s.BALAVINAYAGA BLUE METALS நிரந்தரக் கணக்கு எண்.AAFFB8914P)-க்காக அதன் நிர்வாகப் பங்குதாரரும் (Managing Partner), கருர் மாவட்டம், அரவக்குறிச்சி வட்டம், பவித்திரம் கிராமம், பவித்திரம் மெட்டுக்கடையில் வசிக்கும் கந்தசாமி அவர்கள் குமாரருமான திரு.K.தங்கராஜ் (தொடர்பு எண்.9842340250) ஆகிய தங்களுக்கு,

எழுதி வாங்குபவர்:-
For Balavinayaga Blue Metals,
K. Thangaraj
Managing Partner.

எழுதிக்கொடுப்பவர்கள்:-

K. மாரகதாசன்
S. Selvi

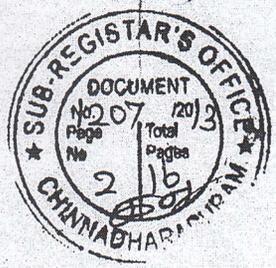
M. Jeyaraj
K. Ramasubramanian
K. Vasanthan
Pillai



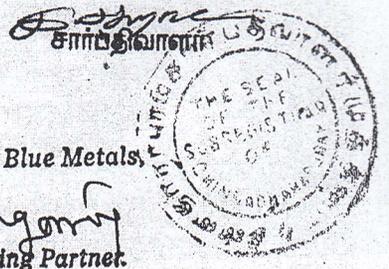
1201
2013.

00091

2013 ஆம் ஆண்டு... திங்கள்... நாள்
பக்கம்... மணிகளுக்கிடையில் சின்னதாராபுரம்
சாம்புவகத்தில் தாக்கல் செய்து கூடணம்
...
...செலுத்தியவர்



...பத்தகம் 2013 ஆண்டில் 1207
எண் ஆவணம்... தாள்களை
கொண்டது... வது தாள்



இது பெருவிரல்



For Balavinayaga Blue Metals.

K. Thangany
Managing Partner.

கருதல் வியரம் ஆவண
வாசகங்களின்படி

சார்பதிவாளர்
சின்னதாராபுரம்.

PAN NO: - A D C P T / 7 5 6 B

சரிபார்க்கப்படட்டே.

எழுதிக் கொடுத்ததாக ஒப்புக் கொண்டவர்

இது பெருவிரல்



K. Manjappa

கருதல் வியரம் ஆவண
வாசகங்களின்படி

சார்பதிவாளர்
சின்னதாராபுரம்.

உரித்தாரர் சின்னதாராபுரம் அடைய எண் :-

TN/26/151/0063032

சரிபார்க்கப்படட்டே.

இது பெருவிரல்



S. Srinivasan

கருதல் வியரம் ஆவண
வாசகங்களின்படி

சார்பதிவாளர்
சின்னதாராபுரம்.

உரித்தாரர் சின்னதாராபுரம் அடைய எண் :-

TN/17/20/0162446

சரிபார்க்கப்படட்டே.

இது பெருவிரல்



M. Sathya

கருதல் வியரம் ஆவண
வாசகங்களின்படி

சார்பதிவாளர்
சின்னதாராபுரம்.

உரித்தாரர் சின்னதாராபுரம் அடைய எண் :-

FSW 4294096 சரிபார்க்கப்படட்டே.



தமிழ்நாடு தமிழ்நாடு TAMILNADU 22515

30.10.2013

F 143878

R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No.26/97

பல நகராட்சி யுகாசைடம்
கரட்டு குன் ஜார்

2.

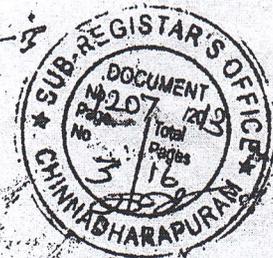
கனூர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், காட்டுமுன்னூர், பழைய கதவு எண்.1/40 க்கு புதிய கதவு எண்.1/126 என்ற முகவரியில் வசிக்கும் குழந்தைசாமி கவுண்டர் அவர்கள் குமாரர் K.மாரய கவுண்டர்-1, ஈரோடு மாவட்டம், ஈரோடு வட்டம், வீரப்பன் சத்திரம், நெ.2, கங்கை தெருவில் வசிக்கும் மேற்படி 1வது நபரின் குமாரத்தியம், சப்பிரமணியம் அவர்கள் மனைவியுமான S.செல்வி-2, ஈரோடு மாவட்டம், ஈரோடு வட்டம், ஈரோடு-638004, பெரியசேழர், கதவு எண்.9, E.P.P.நகரில் வசிக்கும் மேற்படி 1வது நபரின் குமாரர் M.கதிவேல்-3, கனூர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், காட்டுமுன்னூர்,

எழுதி வாங்குபவர்:-
For Balavinayaga Blue Metals,
K. Thangmay
Managing Partner

எழுதிக்கொடுப்பவர்கள்:-

காமராசுபதி கவுண்டர்
S. Selvi

M. Jathiel
K. Ramalingam
K. Vasanth
R. M.



இடது பெருவிரல்



K. Jaganathan

கட்டுதல் விபரம் ஆவண
வாசகங்களில்படி

வாசகாளர் அலையாது உட்காண : -

சாப்பிடுவாளர் TN/26/151/0063421 சரியாகச்செய்யப்பட
சின்னதாராபுரம்.

இடது பெருவிரல்



K. Vasanthan

கட்டுதல் விபரம் ஆவண
வாசகங்களில்படி

சாப்பிடுவாளர் வாசகாளர் உட்காண
சின்னதாராபுரம். எண் :- TN/30/175/021341

சரியாகச்செய்யப்பட.



இடது பெருவிரல்



K. Senthil

கட்டுதல் விபரம் ஆவண பத்தகம் 2013 ஆண்டில் 120
வாசகங்களில்படி கண ஆவணம் 14 தாள்களை
உட்காண 2 சரியாகச்செய்யப்பட கொண்டது 2 வது தாள்கள்

சாப்பிடுவாளர் F/TN/047/000004/2001

சின்னதாராபுரம்.

சரியாகச்செய்யப்பட.

சாப்பிடுவாளர்

எழுதி வாங்குபவர்

இடது பெருவிரல்



For Balavinayaga Blue Metals,

K. Thangamm
Managing Partner

கட்டுதல் விபரம் ஆவண
வாசகங்களில்படி



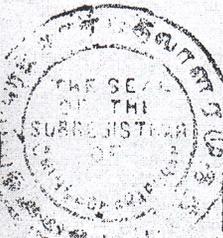
இன்னாளரன்று நிருபித்தவர்கள்

S. An... 6/132, Malachyur, Chinnathirappuram

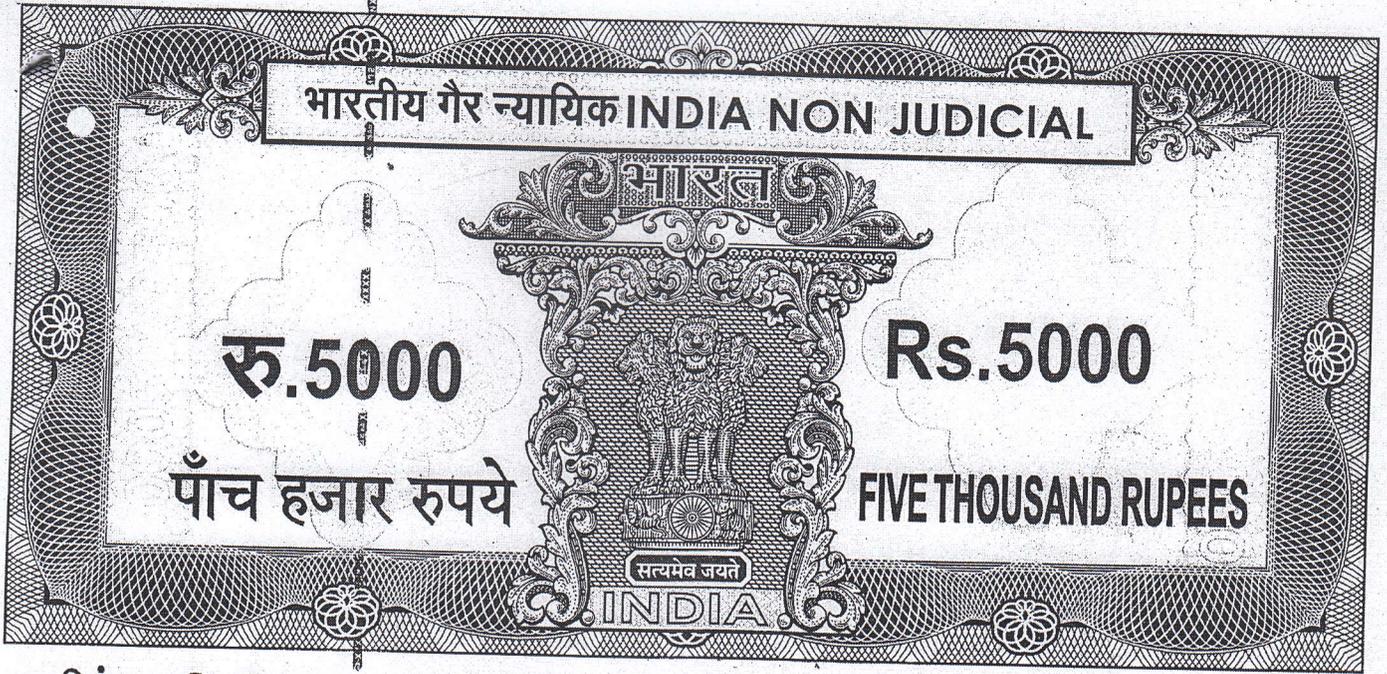
M. Arjunarayan, 327, Vaigeyar Nagar
Ind Cross, Karur. 2

2013 ஆம் ஆண்டு... திங்கள் 4... ஆம் நாள்

சாப்பிடுவாளர்



1... பத்தகம் 2013... ஆண்டில் 1207...
கண ஆவணம் 14... தாள்களை
கொண்டது 2... வது தாள்கள்



தமிழ்நாடு தமிழ்நாடு TAMILNADU

22516

F 143879

30.10.2013

₹5000

R. VIJAYAKUMAR,
STAMP VENDOR

Narasimmapuram North,
KARUR. L.No.26/97

பலவநாடுகள் மூலக்கூறுகள்

கட்டு குண்டு

3.

பழைய கதவு எண்.1/40A-க்கு புதிய கதவு எண்.36 என்ற முகவரியில் வசிக்கும் குந்தைசாமி கவுண்டர் அவர்கள் குமாரர் K.ராமசாமி கவுண்டர்-4, நாகப்பட்டினம் மாவட்டம், நாகப்பட்டினம் வட்டம், கீழ்வேளூர், வேளாங்கண்ணி, கதவு எண்.88A-ல் வசிக்கும் மேற்படி 4வது நபரின் குமாரத்தியம், கருணாநிதி அவர்கள் மனைவியுமான K.வசந்தி-5, கனூர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், காட்டுமுன்னூர், கதவு எண்.1/40A-ல் வசிக்கும் மேற்படி 4வது நபரின் குமாரர் K.R.சக்திவேல்-6 ஆகிய நாங்கள் அனைவரும் சேர்ந்து எழுதிக் கொடுத்த சுத்தக்கிரைய சாசனம் என்னவென்றால்,

எழுதி வாங்குபவர்:-

For Balavinayaga Blue Metals,

K. Thangaraj

Managing Partner.

எழுதிக்கொடுப்பவர்கள்:-

K. Lakshmi Prabhakaran - 5
S. Selvi

M. Jayaram

K. K. Lakshmi

K. Vasanthi

R. K. S.





தமிழ்நாடு தமில்நாடு TAMILNADU

22517

F 143880

30.10.2013

₹5000

0.11.11
R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No.26/97

பல நகல்கள் உருவாக்கப்பட்டு
கடைக்கு கொடுக்கப்பட்டன

.4.

எங்களில் 1, 4வது நபர்களுக்கு கூட்டாக சேர்ந்து சுயார்ஜித வகையில் சென்ற 26.03.1993-ம் தேதியில் கனம் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், ராயக்கவுண்டன் பஞ்சாயத்தில் வசிக்கும் வேலாயுதக் கவுண்டர் அவர்கள் குமாரர் செல்லப்ப கவுண்டர் என்பவரிடமிருந்து ஏற்பட்ட கிரையப் பத்திரப்படி (பத்திர எண்.1-பத்தகம் 185-161-164-245/1993 சா.ப.அ. சின்னதாராபுரம்) பாத்தியப்பட்டும், எங்களில் 1, 4வது நபர்களின் பெயரில் பட்டா ஏற்பட்டும் (பட்டா எண்.758) எங்களில் 2, 3, 5, 6வது நபர்களுக்கு வாரிசு கிரமப்படி பாத்தியப்பட்டும்

எழுதி வாங்குபவர்:-

For Balavinayaga Blue Metals,

K. Thangamm

Managing Partner

எழுதிக்கொடுப்பவர்கள்:-

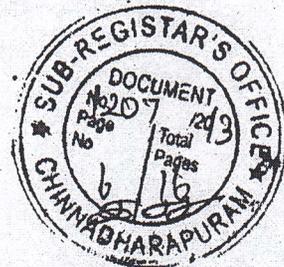
K. மாரிய பதிவுகண்டர்
S. Selvi

M. Sathivel

K. Ramalingam

K. Vasanthi

B. Iyer





தமிழ்நாடு தமில்நாடு TAMILNADU

பரவலான உருவகம்
கொடுக்கும்

22518

30.10.2013

₹1000

V 706155

R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No.26/97

5.

நாங்கள் சர்வ சுதந்திர பாத்தியங்களுடன் ஆண்டனுபவித்து வருகிற சொத்துக்களில் இதனடியில் கண்ட சொத்தினை நாளது தேதியில் நாங்கள் தங்களுக்கு (M/s.BALAVINAYAGA BLUE METALS) சுத்தக்கிரையமும், சுவாதீனமும் செய்து கொடுத்துப் பெற்றுக் கொண்டது ரூ.4,55,000/-

இந்த ரூபாய் நான்கு இலட்சத்தி ஐம்பத்தி ஐந்தாயிரத்தையும் எங்களது குடும்பச் செலவிற்காகவும், மற்றும் இதர பிற செலவுகளுக்காகவும், முன்கூட்டிகள் தீர்ப்பதற்காகவும் வேண்டி நாளது தேதியில் கீழ்க்கண்ட சாட்சிகளின் முன்பாக நாங்கள் தங்களிடமிருந்து

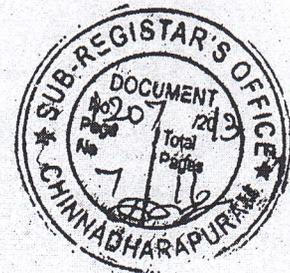
எழுதி வாங்குபவர்:-

For Balavinayaga Blue Metals,
K. Mangay
Managing Partner,

எழுதிக்கொடுப்பவர்கள்:-

K. லக்ஷ்மீபதி
K. Selvi

M. Jayal.
K.ராஜா
K. Vasanth
Allhu





தமிழ்நாடு தமில்நாடு TAMILNADU

22519

W 209010

30.10.2013



பாலவநாயகா பூகூலமெட்லஸ்
காரூர் குண்டூர்

R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No.26/97

.6.

(M/s.BALAVINAYAGA BLUE METALS) ரொக்கமடாகப் பெற்றுக்கொண்டு விட்டபடியால் இனி நாளது தேதி முதல் இதனடியில் காணும் சொத்தினை தாங்களே (M/s.BALAVINAYAGA BLUE METALS) புத்திர, பௌத்திர பாரம்பரியமாய் தானாதி வினியோக விற்கிரையங்களுக்கு யோக்கியமாய் சர்வ சுதந்திர பாத்தியங்களுடன் ஆண்டனுபவித்துக் கொண்டு பட்டா முதலியன பெயர் மாற்றம் செய்து கொண்டும், வரி வகையரா செலுத்திக் கொண்டும் நலமுடன் வாழ்ந்து வரவும்.

இதனடியில் காணும் சொத்தின் மீது யாதொரு வில்லங்கம், விவகாரம் இல்லை என்று தங்களுக்கு (M/s.BALAVINAYAGA BLUE

எழுதி வாங்குபவர்:-
For Balavinayaga Blue Metals,

K. Thangany
Managing Partner

எழுதிக்கொடுப்பவர்கள்:-

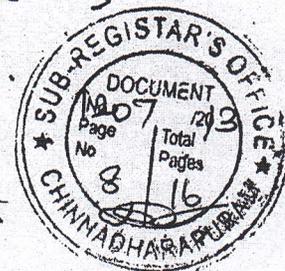
K. Lakshmi
K. Selvi

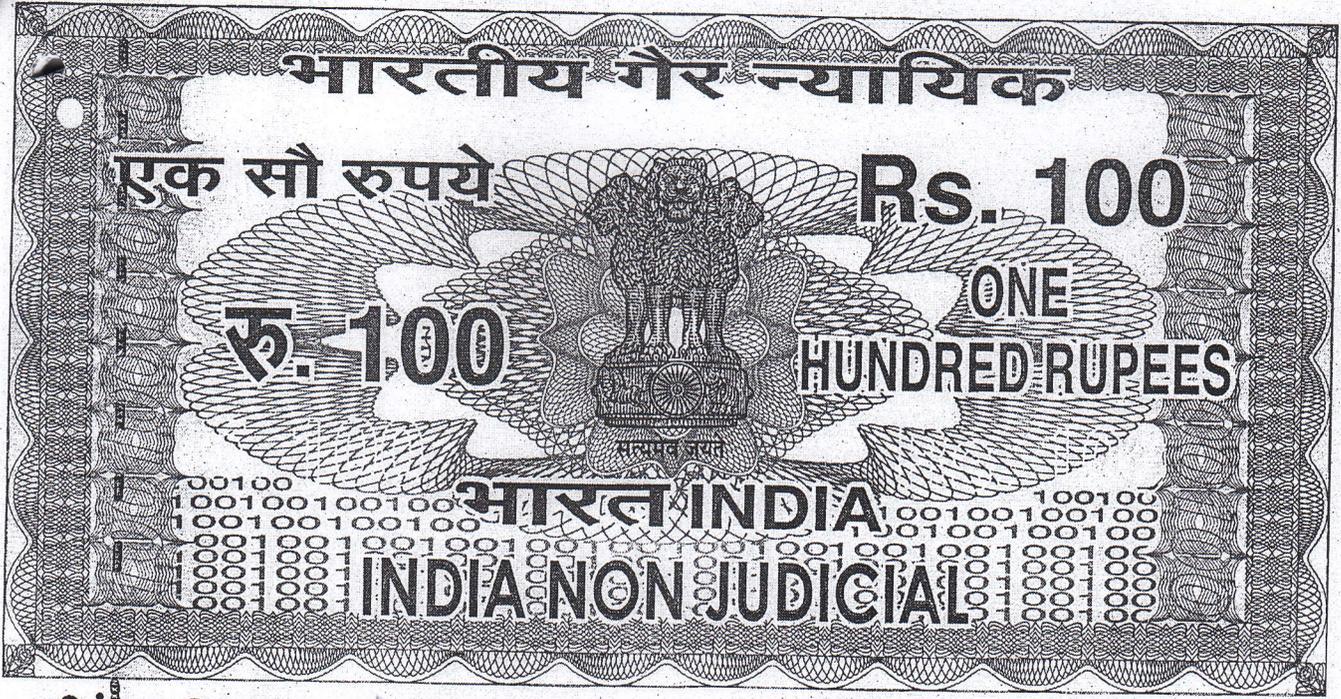
M. Jeyapal

K. Ramasami

K. Vagantir

R. 11/05





தமிழ்நாடு தமிழ்நாடு TAMILNADU

22520

AR 458750



புல நலநலகர புல நலநலகர
கரட்டு சென் ஜார்

30.10.2013
2013

R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No.26/97

7.

METALS) உறுதி கூறுகிறோம். அப்படி ஏதேனும் இருந்து வெளியாகி அதனால் தங்களுக்கு (M/s.BALAVINAYAGA BLUE METALS) நஷ்டமுண்டானால் அவ்விதமான நஷ்டத்தை நாங்கள் எங்களுக்குப் பாத்தியப்பட்ட இதர ஸ்தாவர ஜங்கம் சொத்துக்களைக் கொண்டு கட்டுப்பட்டு முன்னின்று தீர்த்துக் கொடுப்போமாகவும்.

இதனடியில் காணும் சொத்தினைப் பொருத்து இனி நாளது தேதி முதல் எங்களுக்கோ, எங்கள் உள்ளிட்ட வாரிசுகளுக்கோ யாதொரு பாத்தியமும், சம்பந்தமும், பின்தொடர்ச்சியும் கிடையாது.

எழுதி வாங்குபவர்:-
For Balavinayaga Blue Metals,

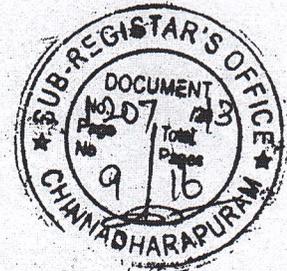
K. Thangavel
Managing Partner.

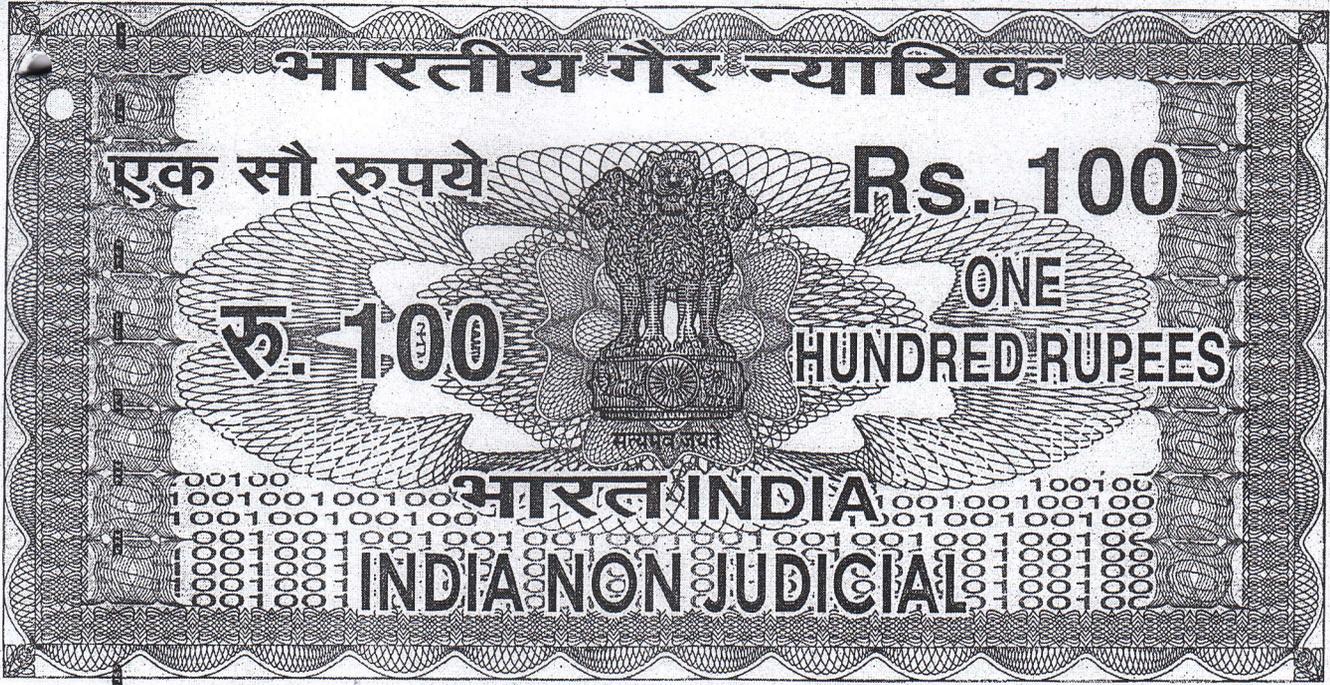
எழுதிக்கொடுப்பவர்கள்:-

க.லா.ம.ப.சுவாமிநாதன்
K. Selvi

M. Satyavel.

K. Ramalingam
K. Vasantha
R. S.





தமிழ்நாடு தமிழ்நாடு TAMILNADU

22521

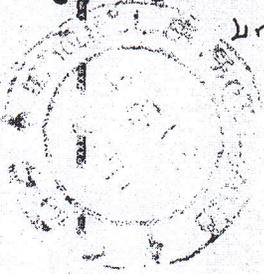
AR 458751

பலவநாயகா பூலுமெட்டல்
கடை குண்டூர்

30.10.2013

₹100

R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No.26/97



.8.

இதனடியில் காணும் சொத்தினை நாளது தேதியில் நாங்கள் தங்களின் (M/s.BALAVINAYAGA BLUE METALS) அனுபாக சுவாதீனத்தில் விட்டுவிட்டோம்.

இந்தப்படி சம்மதித்து நாளது தேதியில் நாங்கள் தங்களுக்கு (M/s.BALAVINAYAGA BLUE METALS) இந்த சுத்தக்கிரைய சாசனம் எழுதிக் கொடுத்திருக்கிறோம்.

எழுதி வாங்குபவர்:-

For Balavinayaga Blue Metals,

K. Thangaraj

Managing Partner.

எழுதிக்கொடுப்பவர்கள்:-

சி.செல்வி

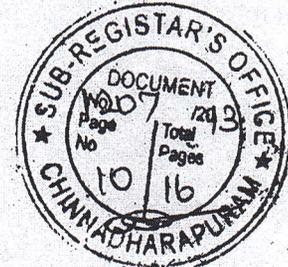
S. Selvi

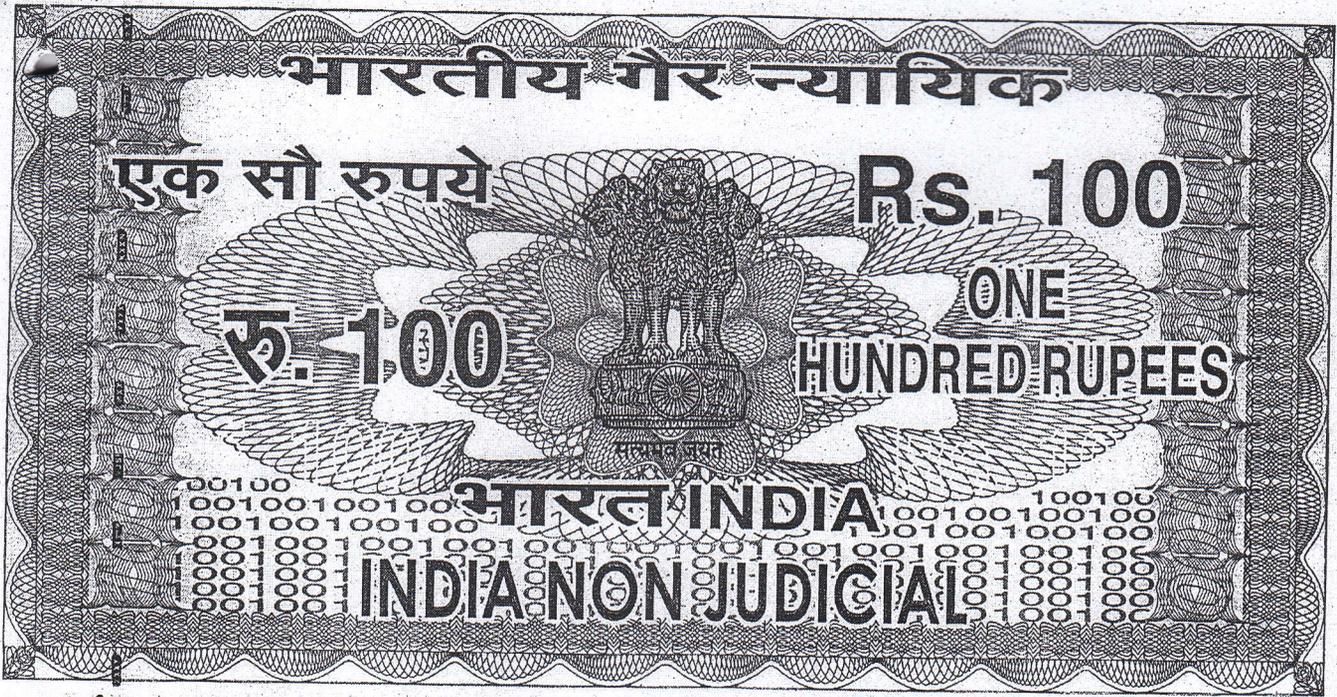
M. Sathya Sel.

K. Rajasekar

K. Vasanthan

பி.ஸ்ரீ





தமிழ்நாடு தமில்நாடு TAMILNADU

22522

AR 458752

பரல மகாபதா பருசலடம்
காட்டு கெஜா

30.10.2013
கே

R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No.26/97

9.

சொத்து விபரம்

கனம் பதிவு மாவட்டம், சின்னதாராபுரம் சார்பதிவகம், அரவக்குறிச்சி
வட்டம், கபரமத்தி பஞ்சாயத்து யூனியன், முன்னூர் கிராம பஞ்சாயத்து,
முன்னூர் கிராமம், க.ச.665/A1 நெ.ஹெக்.1.07.0-க்கு ஏக்.2.64 செ.
இதில் கீழ்ப்பரம் ஏக்.2.00 செ. இந்தளவுள்ள யூரிக்கு நான்கெல்லை விபரம்:-

எழுதி வாங்குபவர்:-

எழுதிக்கொடுப்பவர்கள்:-

For Balayinayaga Blue Metals,
K. Thangann
Managing Partner

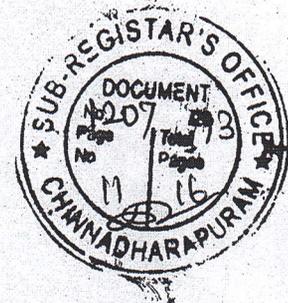
கி.ம.சு.ப.செய்யண்டி
S. Selvi

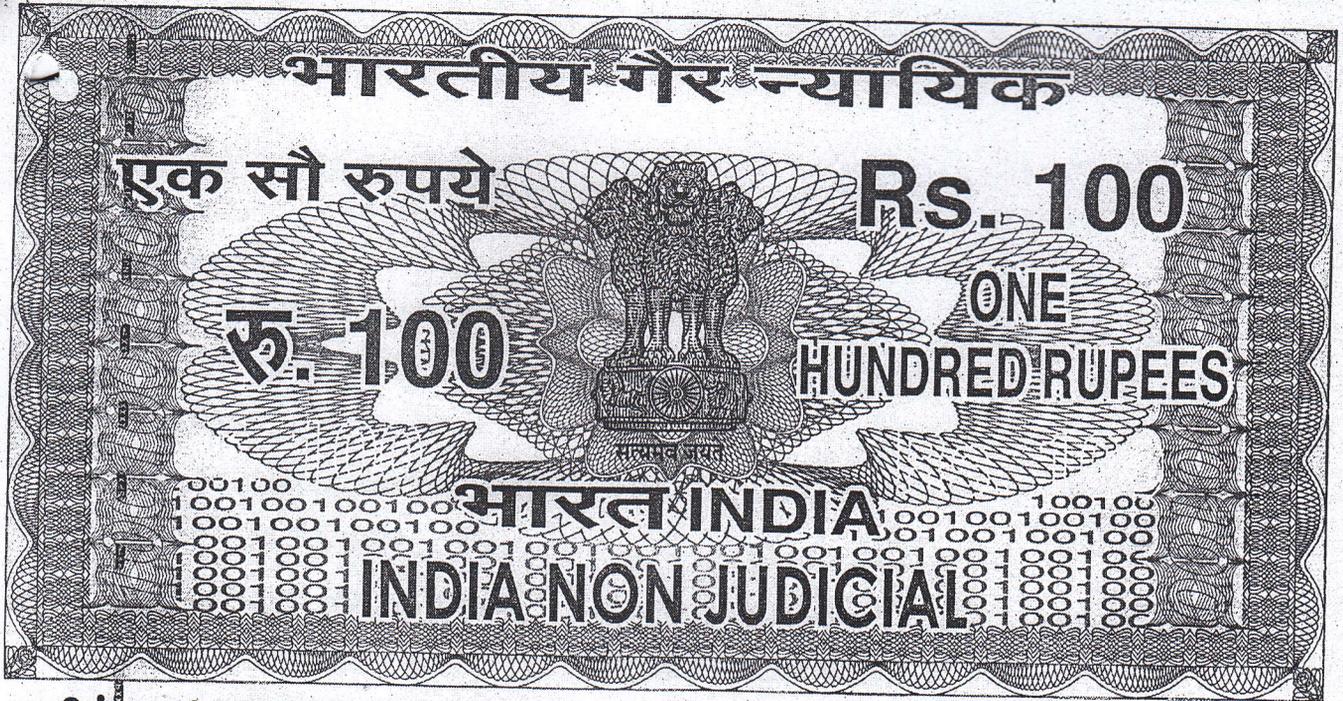
M. Jayal.

K. Ramasami

K. Vagantir

கி





தமிழ்நாடு தமிழ்நாடு TAMILNADU

22523

AR 458753

பரஸ் நரசிம்மபுரம் 4-ஆம் கட்டல்
காரூர் குண்டூர்

30.10.2013
319

R. VIJAYAKUMAR,
STAMP VENDOR,
Narasimmapuram North,
KARUR. L.No.26/97

.10.

தங்களுக்கும், S.தேவராஜ் அவர்களுக்கும் பாத்தியப்பட்ட இதர நிலத்திற்கும் வடக்கு, எங்கள் பாத்திய இதர நிலத்திற்கும் கிழக்கு, தங்கள் நிறுவனத்திற்குப் பாத்தியப்பட்ட நிலத்திற்கும் தெற்கு, தென்வடல் ரோட்டிற்கும் மேற்கு. இதன் மத்தியில் மேற்படி ஏக்.2.00 செண்டுக்கு ஹெக்.0.80.1 இந்தளவுள்ள பூமியும்,

எழுதி வாங்குபவர்:-

For B. Ravinayaga Blue Metals.

K. Thangaraj
Managing Partner.

எழுதிக்கொடுப்பவர்கள்:-

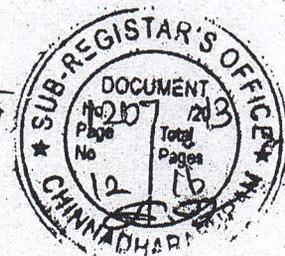
க.மாரிய பதிவுகளை உரு
ச.சென்

M. Sathya.

K. Ramesh

K. Vasanth

BM



.11.

மேற்படி சொத்திற்குண்டான மாலும் வழிநடைப் பாத்தியமும் மற்றும் சகல ஈஸ்மெண்ட் பாத்தியங்களும் சகிதம். இதற்கு பட்டா எண்.758 ஆகும்.

மேற்படி சொத்து மதிப்பு	..	ரூ.4,55,368-50
தப்பாத்திய மதிப்பு	..	ரூ. 131-50
ஆக மொத்த மதிப்பு	ரூ.4,55,500-00

எழுதி வாங்குபவர்:-

For Balavinayaga Blue Metals,
K. Thangam
Managing Partner.

எழுதிக்கொடுப்பவர்கள்:-

சுமரேசுபகவுசன் & சர்
சீ.சீவி
M. ஜெயலட்சுமி
K. ஜெயலட்சுமி
K. Vasantha
A. M.

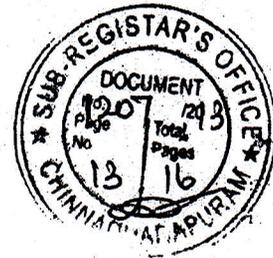
சாட்சிகள்:-

S. M. சி. சுவாமி, 6/132, Saravana Nagar, Chinnarasapuram
(ச. 3899924)

சுமரேசுபகவுசன் S/o M. Arjunarajan, 327, Vaidyapuri Nagar - Ind Cross
(A. NAYANEETHAN) Karur. 2

ஆவண அமைப்பு:-

K. Senkottayan
K. SENKOTTAYAN, B.A., B.L.,
Advocate, (Enrol. No. MS 656/09)
Saravana Nagar, Authur Nathemadu,
Authur post, Karur - 2.



आरकर विभाग
INCOME TAX DEPARTMENT
THANGARAJ



भारत सरकार
GOVT. OF INDIA

RAMASAMY GOUNDER KANDASAMY

20/04/1972
Permanent Account Number
ADCPT1756B

K. Thangaraj
Signature



12112009

इस कार्ड के खोने / पाने पर कृपया सूचित करें / लौटाएं :
आयकर पैन सेवा इकाई, एन एस डी एल
तीसरी मंजिल, सफायर चेंबर,
बानेर टेलिफोन एक्चेंज के नजदीक,
बानेर, पुना - 411 045.

If this card is lost / someone's lost card is found,
please inform / return to :
Income Tax PAN Services Unit, NSDL
3rd Floor, Sapphire Chambers,
Near Baner Telephone Exchange,
Baner, Pune - 411 045.

Tel: 91-20-2721 8080 Fax: 91-20-2721 8081
e-mail: timfo@nsdl.co.in

For Balavinayaga Blue Metals
Thangaraj
Managing Partner

भारत सरकार
ELECTION COMMISSION OF INDIA
IDENTITY CARD

இந்தியத் தேர்தல் ஆணையம்
அடையாள அட்டை

TN/26/151/0063032



Elector's Name : Marappan
வாக்காளரின் பெயர் : மாரப்பன்
Father / Mother / Husband's Name : Kulandaiyappan
தந்தை/தாய்/கணவர் பெயர் : குழந்தையப்பன்
Sex / பாலினம் : Male / ஆண்
Age as on 1.1.1995 : 51
1.1.1995 அன்று வயது : 51

பலவிதப் பதவிகளை

Address / முகவரி :
40 kattumunoor
Munoor (P)
Aravakurichi (Tk)
Karur (Dt)
40 காட்டுமுன்னூர்
(முன்னூர் (ஊர்)
அரவக்குறிச்சி (வ)
கரூர் (மந)

Facsimile Signature of the Electoral Registration Officer
for 151 - Aravakurichi Assembly Constituency

151 - அரவக்குறிச்சி
சட்டமன்றத் தொகுதிகளின் அரசியல் அதிகாரியின் கையொப்ப முத்திரை

Place : Karur
இடம் : கரூர்
Date / நாள் : 08.08.1995



This Card may be used as an Identity Card
under different Government Schemes.

இந்த அட்டையை அரசின் பல்வேறு திட்டங்களின்
கீழ் அடையாள அட்டையாகப் பயன்படுத்தலாம்.

Address / முகவரி :
2 Gangai Street
Veerappan Sathiram (TP)
Erode (Tk)
Erode (Dt)

2 கங்கை தெரு
வீரப்பன் சத்திரம் (TP)
ஈரோடு (ஊர்)
ஈரோடு (மந)

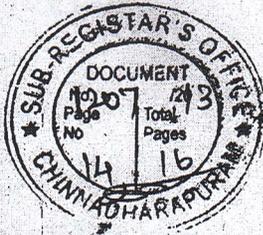
Facsimile Signature of the Electoral Registration Officer
for 120 - Erode Assembly Constituency

120 - ஈரோடு
சட்டமன்றத் தொகுதிகளின் அரசியல் அதிகாரியின் கையொப்ப முத்திரை

Place : Erode
இடம் : ஈரோடு
Date / நாள் : 09.12.1997

This Card may be used as an Identity Card
under different Government Schemes.

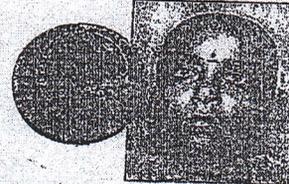
இந்த அட்டையை அரசின் பல்வேறு திட்டங்களின்
கீழ் அடையாள அட்டையாகப் பயன்படுத்தலாம்.



भारत सरकार
ELECTION COMMISSION OF INDIA
IDENTITY CARD

இந்தியத் தேர்தல் ஆணையம்
அடையாள அட்டை

TN/17/120/0162446



Elector's Name : Selvi
வாக்காளரின் பெயர் : செல்வி
Father / Mother / Husband's Name : Subramaniam
தந்தை/தாய்/கணவர் பெயர் : சுப்பிரமணியம்
Sex / பாலினம் : Female / பெண்
Age as on 1.1.1995 : 22
1.1.1995 அன்று வயது : 22

செல்வி

Address : 9
E.P.P. Nagar
Amur (M) Ward-15
- 638004

FSW4294096

ELECTION COMMISSION OF INDIA
IDENTITY CARD
இந்திய தேர்தல் ஆணையம்
வாக்காளர் அடையாள அட்டை
FSW4294096

முகவரி : 9
E.P.P. நகர்
பெரியசேலம் (த) வார்டு-15
ஈரோடு - 638004

Facsimile Signature of Electoral Registration Officer
வாக்காளர் பதிவு அதிகாரியின் கையொப்ப முத்திரை
For 120 - Erode
Assembly Constituency

M. Jeyaraj



Elector's Name : Kathirvel
வாக்காளர் பெயர் : கதிர்வேல்
Father's Name : Marappan
தகப்பனார் பெயர் : மாரப்பன்
Sex / பாலினம் : Male / ஆண்
Age as on 1.1.2006 : 28
1.1.2006 அன்று வயது: 28

Place : ERODE
இடம் : ஈரோடு
Date / நாள் : 07/03/2006

This card may be used as an Identity Card
under different Government Schemes.
இந்த அட்டையை அரசின் பல்வேறு திட்டங்களின் கீழ்
அடையாள அட்டையாகப் பயன்படுத்தலாம்.

50 / 103

ELECTION COMMISSION OF INDIA
IDENTITY CARD

இந்தியத் தேர்தல் ஆணையம்
அடையாள அட்டை

TN/26/151/0063421



Elector's Name : Ramasamy
வாக்காளரின் பெயர் : ராமசாமி
Father / Mother /
Husband's Name : Kulandaiyappan
தந்தை/தாய்/கணவர் : குழந்தையப்பன்
பெயர்
Sex / பாலினம் : Male / ஆண்
Age as on 1.1.1995 : 50
1.1.1995 அன்று வயது: 50

கிராமசாமி

Address / முகவரி :
40 kattumunoor
Munoor (P)
Aravakurichi (Tk)
Karur (Dt)
40 காட்டுமுள்ளூர்
முள்ளூர் (ஊ)
அரவக்குறிச்சி (வ)
கரூர் (மந)

Facsimile Signature of the Electoral Registration Officer
for 151 - Aravakurichi Assembly Constituency

151 - அரவக்குறிச்சி
சட்டமன்ற தொகுதிகளை வாக்காளர் பதிவு
அதிகாரியின் கையொப்ப முத்திரை

Place : Karur
இடம் : கரூர்
Date / நாள் : 12.07.2006

This Card may be used as an Identity Card
under different Government Schemes.
இந்த அட்டையை அரசின் பல்வேறு திட்டங்களின்
கீழ் அடையாள அட்டையாகப் பயன்படுத்தலாம்.

ramay



ELECTION COMMISSION OF INDIA
IDENTITY CARD

இந்தியத் தேர்தல் ஆணையம்
அடையாள அட்டை

TN/30/175/0213417



Elector's Name : Vasanthi
வாக்காளரின் பெயர் : வசந்தி

K-Vazanthi

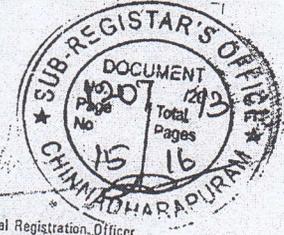
Address / முகவரி :
88A Velankanni
Velankanni (M)
Kilvelur (Tk)
Nagapattinam (Dt)
88A வேளாங்கண்ணி
வேளாங்கண்ணி (த)
கீழவேலூர் (வ)
நாகப்பட்டினம் (மந)

Facsimile Signature of the Electoral Registration Officer
for 175 - Nagapattinam Assembly Constituency

175 - நாகப்பட்டினம்
சட்டமன்ற தொகுதிகளை வாக்காளர் பதிவு
அதிகாரியின் கையொப்ப முத்திரை

Place : Nagapattinam
இடம் : நாகப்பட்டினம்
Date / நாள் : 14.11.1997

This Card may be used as an Identity Card



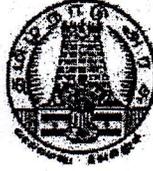
India Driving License (Famildady)
Form - 7
D.O.I : 02/01/2001
D.L. No : F/TN/047/000004/2001
Name : K.R.SAKTHIVEL
M/W of : K.RAMASAMY
Address :
/40A, Kattumunoor, Munoor
Aravakurichi Tk, Karur Dt.
emp. Ads :
D.O.B : 10/05/1979 B.G :
Department

Entitled to drive throughout India, vehicles of the
following description and valid upto 01/01/2021
Date: 02/01/2001/TN/47
Signature/L.T.I
Date: 2/1/2001
Authority

6/8/2013

தமிழ்நாடு அரசு

பக்கம் நெ. : Page 1 of 1



நில அளவை ஆவணம் - பட்டா

இ.எண் 10(1) பிரிவு

வருவாய்த்துறை, கருர் மாவட்டம்

வட்டம் : அரவக்குறிச்சி

கிராமம்.: முன்னூர்

பட்டா எண் 758

உரிமையாளர்கள் பெயர்

1 குழந்தைசாமிகவுண்டர்

மகன்

மாரப்பகவுண்டர்

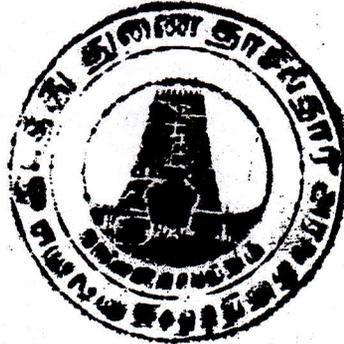
2 குழந்தைசாமிகவுண்டர்

மகன்

ராமசாமி கவுண்டர்

புல எண்ணும் உட்பிரிவும்	நன்செய்		புன்செய்		மற்றவை	
	பரப்பு ஹெக்டேர் - ஏர்	தீவை ரூ - பை	பரப்பு ஹெக்டேர் - ஏர்	தீவை ரூ - பை	பரப்பு ஹெக்டேர் - ஏர்	தீவை ரூ - பை
620 -	-	-	3 - 48.50	4.82	-	-
665 A1	-	-	1 - 7.00	2.14	-	-
682 -	-	-	1 - 96.00	5.42	-	-
683 -	-	-	1 - 81.50	2.25	-	-
684 -	-	-	1 - 52.50	4.22	-	-
689 -	-	-	1 - 61.50	3.23	-	-
			10 - 47.00	22.08		

02/006/758.00/2.0 8/6/2013 11:11:31AM

தலைமைபிடத்து துணைவட்டாட்சியர்
அரவக்குறிச்சி



R/Chinnadarapuram/Book1/533/2017 ஆவணம் சம்பந்தப்பட்ட சான்றளிக்கப்பட்ட நகல்

இந்தச் சான்றிட்ட நகல் இணையம் மூலம் வழங்கப்பட்டுள்ளது. இதற்குத் தேவையான முத்திரைத்தீர்வை ₹ 20 (ரூபாய். இருபது மட்டும்) மின்னணு செலுத்துகை மூலம் CCA/Online/32901663/2021 விண்ணப்ப எண்ணுக்கு 10-Aug-2021 அன்று செலுத்தப்பட்டுவிட்டது எனச் சான்றளிக்கப்படுகிறது.

R/Chinnadarapuram/Book1/533/2017 ஆவணம் சம்பந்தப்பட்ட சான்றளிக்கப்பட்ட நகல்-----



ஆணை 533/2017



தமிழ்நாடு தமிழ்நாடு TAMILNADU

பால விநாயகா புரு மெட்டல்ஸ் - கருவ
மேனேஜிங் பார்ட்னர்
K. தங்கராஜ்
கருவ

13034
20.6.2017
₹15000

A 732726
R. VIJAYAKUMAR,
STAMP VENDOR
Narasimmapuram North,
KARUR, L.No. 26/97

சுத்தக் கிரைய சாசனம்

2017-ம் வருடம் ஜூன் மாதம் 21 -ம் தேதி, தமிழ் ஹேவிளம்பி வருடம் ஆனி மாதம் 07-ம் தேதி,

கருவ மாவட்டம், அரவக்குறிச்சி வட்டம், K.பரமத்தி, காட்டு முன்னூர் அஞ்சல், காமிநாதபுரம், S.F.No.571-ல் இயங்கிவரும் "பால விநாயகா புரு மெட்டல்ஸ்" (PAN: AAFFB8914P) என்ற கூட்டாண்மை நிறுவனத்திற்காக மேற்படி நிறுவனத்தின் நிர்வாக பங்குதாரரும், கருவ மாவட்டம், மண்மங்கலம் எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

For Balavinayaga Blue Metals,

K. Thangaraj
Managing Partner,

தனக்காகவும், மைனருக்காகவும்

கே. எம். சி. சிவ்
புரு மெட்டல்ஸ்

தனக்காகவும், மைனர்களுக்காகவும்

1. புரு மெட்டல்ஸ்

2. M. Kalayal



4.





தமிழ்நாடு தமிழ்நாடு TAMILNADU

பலவநாயகப் பூசைப்பெட்டி - கி. தங்கராஜ்

மேல்கைதீவ் பார்ட்னர்

K. தங்கராஜ் - கி. தி

U 634349

U 634349

13035

20.6.2017

₹5000

R. VIJAYAKUMAR,
STAMP VENDOR
Narasimmapuram North,
KARUR, L.No. 26/97

/2/

வட்டம், ஆண்டாங்கோவில் கீழ்பாகம் கிராமம், கதவு எண்.59/1/4-ல் வசித்து வரும் திரு.கந்தசாமி கவுண்டர் அவர்கள் குமாரருமான K.தங்கராஜ் (ஆதார் அட்டை எண். 344515713753 / செல்.9842340250) (கிரையம் பெறுபவர்) ஆகிய தங்களுக்கு,

கருர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், காட்டுமுன்னூர் என்ற முகவரியில் வசித்து வரும் குழந்தைசாமி கவுண்டர் எழுதி வாங்குபவர்:-

For Balavinayaga Blue Metals,

K. Thangaraj
Managing Partner,

தனக்காகவும், மைனருக்காகவும்

க. எ. அ. கி

சுமரநகரெண்டர்

தனக்காகவும், மைனர் கருக்காகவும்

எழுதிக் கொடுப்பவர்கள்:-

1. தமராஜ் கவுண்டர்

2. M. Thangaraj



4. M. Thangaraj





தமிழ்நாடு தமிழ்நாடு TAMILNADU

பால வலவயா 4 குடியல் - தனக்

பேரகையர் பார்ட்னர்

க. தங்கவேலு 20.6.2017

25000

13036

25000

U 634350

R. VIJAYAKUMAR,
STAMP VENDOR
Narasimmapuram North,
KARUR, L.No. 26/97

131

அவர்கள் குமாரர் மாரப்ப கவுண்டர் (ஆதார் அட்டை எண்.4227 1677 8334 / செல்.98652-30207)-1, மேற்படி 1 நபரின் குமாரர் M.கதிர்வேல் தனக்காகவும், தன் மைனர் குமார் சுமார் 10 வயதுள்ள கபிலன்-க்கு கார்டியனாகவும் சேர்ந்து (ஆதார் அட்டை எண்.3390 9988 0731 / செல். 98652-30207)-2,

கருர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், காட்டுமுன்னூர் என்ற முகவரியில் வசித்து வரும் மேற்படி குழந்தைசாமி எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

For Balavinayaga Blue Metals,

K. Thangavelu
Managing Partner.

தனக்காகவும், மைனர் குமார் கவுண்டர்

க. வ. சி. சி. சி.

தனக்காகவும், மைனர் குமார் கவுண்டர்

தனக்காகவும், மைனர் குமார் கவுண்டர்

1. தனக்காகவும், மைனர் குமார் கவுண்டர்

2. M. K. K. K.

3.

4.





தமிழ்நாடு தமில்நாடு TAMILNADU

மஹா நாராயண புகழைட்டமம் - தனக்
மேற்கேதில் மார்ட்டைர்
K. சந்திரன்
கரு

11834351
13037
20.6.2017
ரூ.5000

U 634351
R. VIJAYAKUMAR,
STAMP VENDOR
Narasimmapuram North,
KARUR, L.No. 26/97

/4/

கவுண்டர் அவர்கள் குமாரர் ராமசாமி கவுண்டர் (ஆதார் அட்டை எண்.2463 8657 2642 / செல்.99944-59130) -3, மேற்படி 3 நபரின் குமாரர் K.R.சக்திவேல் தனக்காகவும், தன் மைனர் மக்கள் சுமார் 6 வயதுள்ள மகிதா, சுமார் 2 வயதுள்ள தனிஷ்கா ஆகியோர்களுக்கு கார்டியனாகவும் சேர்ந்து (ஆதார் அட்டை எண்.2099 2855 2930 / செல்.99944-59130)-4, (கிரையம் கொடுப்பவர்கள்) ஆகிய நாங்கள் அனைவரும் எழுதிக் கொடுத்த சுத்தக் கிரைய சாசனம் என்னவென்றால்,

எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

For Balavinayaga Blue Metals,
K. Thangaraj
Managing Partner.

தனக்காகவும், மைனருக்காகவும்
கை. உ. சான்
Jus சார் சான்

1. தனக்காகவுண்டர்
2. M. Jathinval
3. [Fingerprint]
4. [Signature]

தனக்காகவும், மைனர்களுக்காகவும்





தமிழ்நாடு தமிழ்நாடு TAMILNADU



பல உருவகம் 4 குடையம் - க்கம் 13039
 சென்னைப் பள்ளம் - க.சுந்தரம் 20.6.2017
 கரு

AM 696869
 R. VIJAYAKUMAR,
 STAMP VENDOR
 Narasimmapuram North,
 KARUR, L.No. 26/97

16/

சின்னதாராபிரம் சார்பதிவகத்தில் 1 புத்தகம் 2014-ம் ஆண்டின் 222 -ம் நெம்பராக பதிவாகியுள்ளதன்படி எங்களில் 1 நபருக்கு பாத்தியப்பட்டும், எங்களில் 1 நபரின் வாரிசு அடிப்படையில் எங்களில் 2 நபருக்கு பாத்தியப்பட்டும் எங்களில் 2 நபரின் வாரிசு அடிப்படையில் மேற்படி மைனர் கபிலன்-க்கு பாத்தியப்பட்டும்,

மற்றும் எங்களில் 3 நபருக்கு, எங்களில் 3 நபரின் குமாரத்தியும், திரு.கருணாநிதி அவர்கள் மனைவியுமான K.வசந்தி என்பவரால் சென்ற எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

F0? Balavinayaga Blue Metals,

K. Thangany,
 Managing Partner

தனக்காகவும், மைனர்க்காகவும்

க.சு. சுந்தரம்
 சென்னை

தனக்காகவும், மைனர்களுக்காகவும்

1. K. மாரம்பகண்ணன்

2. M. Kalayal



4. R. R.





தமிழ்நாடு தமிழ்நாடு TAMILNADU



புறநகர் மன்றம் - 2017
மேல்குடி பஞ்சாயத்து - க.த.சு.சு.சு.
கடன்

13040

20.6.2017

₹1000

AM 696870

R. VIJAYAKUMAR,
STAMP VENDOR
Narasimmapuram North,
KARUR, L.No. 26/97

171

04.11.2013-ம் தேதியில் ஒரு பாக பாத்திய விடுதலைப் பத்திரம் எழுதிக் கொடுத்தும்; மேற்படி பத்திரம் சின்னதாராபுரம் சார்பதிவகத்தில் 1 புத்தகம் 2013-ம் ஆண்டின் 1208-ம் நெம்பராக பதிவாகியுள்ளதன்படி எங்களில் 3 நபருக்கு பாத்தியப்பட்டும் மற்றும் எங்களில் 3 நபரின் வாரிசு அடிப்படையில் எங்களில் 4 நபருக்கு பாத்தியப்பட்டும், எங்களில் 4 நபரின் வாரிசு அடிப்படையில் மேற்படி மைனர்கள் மகிதா, தனிஷ்கா ஆகியோர்களுக்கு எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

For Balavinayaga Blue Metals,

K. Thangam
Managing Partner

தனக்காகவும், மைனருக்காகவும்

க.ல.சு.சு.
சு.சு.சு.சு.சு.சு.

தனக்காகவும், மைனர்களுக்காகவும்

1. சி.ம.சு.சு.சு.சு.சு.சு.

2. M. Sathya

3. [Signature]

4. [Signature]





தமிழ்நாடு தமிழ்நாடு TAMILNADU



பலவநாயக உலகமெலும்பு - காகம் 13042
 வேலூர் பஸ்ஸ்டாண்ட், க.தங்கவேலி
 கருர்

AM 696872
 R. VIJAYAKUMAR,
 STAMP VENDOR
 Narasimmapuram North,
 KARUR, L.No. 26/97

19/

இந்த ரூபாய் ஐந்து இலட்சத்தி அறுபத்தி ஏழாயிரத்தி தொள்ளாயிரமும் எங்களில் அவரவர்களுக்கு செல்லானதற்கு விபரம்:-

1) மேற்படி நிறுவனத்தால் எங்களில் 1 நபர் பெயருக்கு வழங்கப்பட்ட காசோலையின் வாயிலாக (காசோலை எண்.004556, Bank of Baroda, Karur Branch - நாள். 21.06.2017) எங்களில் 1 நபருக்கு செல்லானது ரூ.50,000/- (ரூபாய் ஐம்பதாயிரம் மட்டும்)

எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

For Balavinayaga Blue Metals,

K. Thangam
 Managing Partner

தனக்காகவும், மைனர்க்காகவும்
 கி.ல.கீர்
 ஜனகலட்சுமி

1. பிலவநாயக உலகமெலும்பு
 2. M. Kalimuthu



தனக்காகவும், மைனர்க்குக்காகவும்

4. [Signature]





தமிழ்நாடு தமிழ்நாடு TAMILNADU



பாஸு உருவகம் 4 இலட்சம் - கார்
உருவகம் பாஸு - க.தங்கராஜ்
கார்

13043
20-6-2017
கார்

AM 696873
R. VIJAYAKUMAR,
STAMP VENDOR
Narasimmapuram North,
KARUR, L.No. 26/97

/10/

2) மேற்படி நிறுவனத்தால் எங்களில் 2 நபர் பெயருக்கு வழங்கப்பட்ட காசோலையின் வாயிலாக (காசோலை எண்.004557, Bank of Baroda, Karur Branch நாள்.21.06.2017) எங்களில் 2 நபருக்கும், மேற்படி மைனர் கபிலன்-க்கும் செல்லானது ரூ.2,33,950/- (ரூபாய் இரண்டு இலட்சத்து முப்பத்தி மூன்றாயிரத்து தொள்ளாயிரத்து ஐம்பது மட்டும்)

எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

For Balavinayaga Blue Metals,

K. Thangany
Managing Partner.

தனக்காகவும், மைனருக்காகவும்

க.தங்கராஜ்
சுபாஷா பிஷ்னா

தனக்காகவும், மைனர்களுக்காகவும்

1. பிமலாபிஷ்னா

2. M. Jatinjel

3.

4.





/11/

3) மேற்படி நிறுவனத்தால் எங்களில் 3 நபர் பெயருக்கு வழங்கப்பட்ட காசோலையின் வாயிலாக (காசோலை எண்.004558, Bank of Baroda, Karur Branch - நாள். 21.06.2017) எங்களில் 3 நபருக்கு செல்லானது ரூ.50,000/- (ரூபாய் ஐம்பதாயிரம் மட்டும்)

4) மேற்படி நிறுவனத்தால் எங்களில் 4 நபர் பெயருக்கு வழங்கப்பட்ட காசோலையின் வாயிலாக (காசோலை எண்.004559, Bank of Baroda, Karur Branch - நாள். 21.06.2017) எங்களில் 4 நபருக்கும், மேற்படி 4 நபரின் மைனர் மக்கள் மகிதா, தனிஷ்கா ஆகியோர்களுக்கு செல்லானது ரூ.2,33,950/- (ரூபாய் இரண்டு இலட்சத்து முப்பத்தி மூன்றாயிரத்து தொள்ளாயிரத்து ஐம்பது மட்டும்)

ஆக மேலேகண்ட விபரப்படி மேற்படி கிரையத் தொகை பூராவும் எங்களில் அவரவர்கள் குடும்ப செலவிற்காகவும், முன்கடன்களை தீர்ப்பதற்காகவும், மேற்படி மைனர்களின் கல்வி மற்றும் சவரட்சணை செலவுகளுக்காகவும் மற்றும் இதர பிற செலவுகளுக்காகவும் வேண்டி நாளது தேதியில் கீழ்க்கண்ட சாட்சிகளின் முன்பாக மேற்படி "பால விநாயகா புரு மெட்டல்ஸ்" என்ற நிறுவனத்திடமிருந்து மேலேகண்ட விபரப்படி நாங்கள் எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

For Balavinayaga Blue Metals,

K. Thangaraj
Managing Partner.

தனக்காகவும், மைனருக்காகவும்

சு. பெ. உ. உன்
சு. ப. சா. சி. யுன்

தனக்காகவும், மைனர்களுக்காகவும்

1. கி. ம. ர. ச. ப. சி. யுன்

2. M. Kathiravel



4. R. M.





/13/

இதனடியில் காணும் சொத்துக்களை நாளது தேதியில் நாங்கள் மேற்படி “பால விநாயகா புளு மெட்டல்ஸ்” என்ற நிறுவனத்தின் அனுபோக சுவாதீனத்தில் விட்டுவிட்டோம்.

இந்தப்படி மேலே கண்ட சங்கதிகளை படித்து பார்த்து யாருடைய வற்புறுத்தல் இல்லாமல் எங்கள் சுய நினைவில் நாளது தேதியில் நாங்கள் மேற்படி “பால விநாயகா புளு மெட்டல்ஸ்” என்ற நிறுவனத்திற்கு இந்த சுத்தக்கிரைய சாசனத்தை எழுதிக் கொடுத்திருக்கிறோம்.

சொத்து விபரம்

கருர் பதிவு மாவட்டம், சின்னதாராபுரம் சார்பதிவகம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம்,

1. சர்வே எண் 684 நெ.ஹெக்.1.52.5 ஏர்ஸ்-க்கு ஏக்.3.77 செண்ட் இதில் நாங்கள் வைத்துக் கொண்ட வடமேற்கு மூலையில் ஏக்.0.73 செண்ட் பூமி போக மீதமுள்ள ஏக்.3.04 செண்ட் பூமி இதற்கு நான்கெல்லை விபரம்:-

சர்வே எண் 682, 683 பூமிக்கும் மேற்படி சர்வே 684-ல் நாங்கள் வைத்துக்கொண்டுள்ள ஏக் 0.73 சென்ட் பூமிக்கும் தெற்கு, இதன் கீழ்க்கண்ட 2-வது அயிட்ட பூமிக்கும் சர்வே எண் 665/A2 பூமிக்கும் மேற்கு, சர்வே எண் 664 பூமிக்கும் வடக்கு, சர்வே எண் 663, 685 மற்றும் 686 பூமிக்கும் மேற்படி சர்வே எண்.684-ல் நாங்கள் வைத்துக்கொண்டுள்ள ஏக்.0.73 செண்ட் பூமிக்கும் கிழக்கு; இதன் மத்தியில் மேற்படி பூமி உள்ளது.

எழுதி வாங்குபவர்:-

எழுதிக் கொடுப்பவர்கள்:-

1. தாமரையபகலுண்டர்

2. M. Kalliyel

4. Ritu

For Balavinayaga Blue Metals,

K. Thangaraj
Managing Partner.



தனக்காகவும், மைனருக்காகவும்

ச.பெ.உ.சிவன்
சுமரையபகலுண்டர்

தனக்காகவும், மைனர்களுக்காகவும்



District : Karur

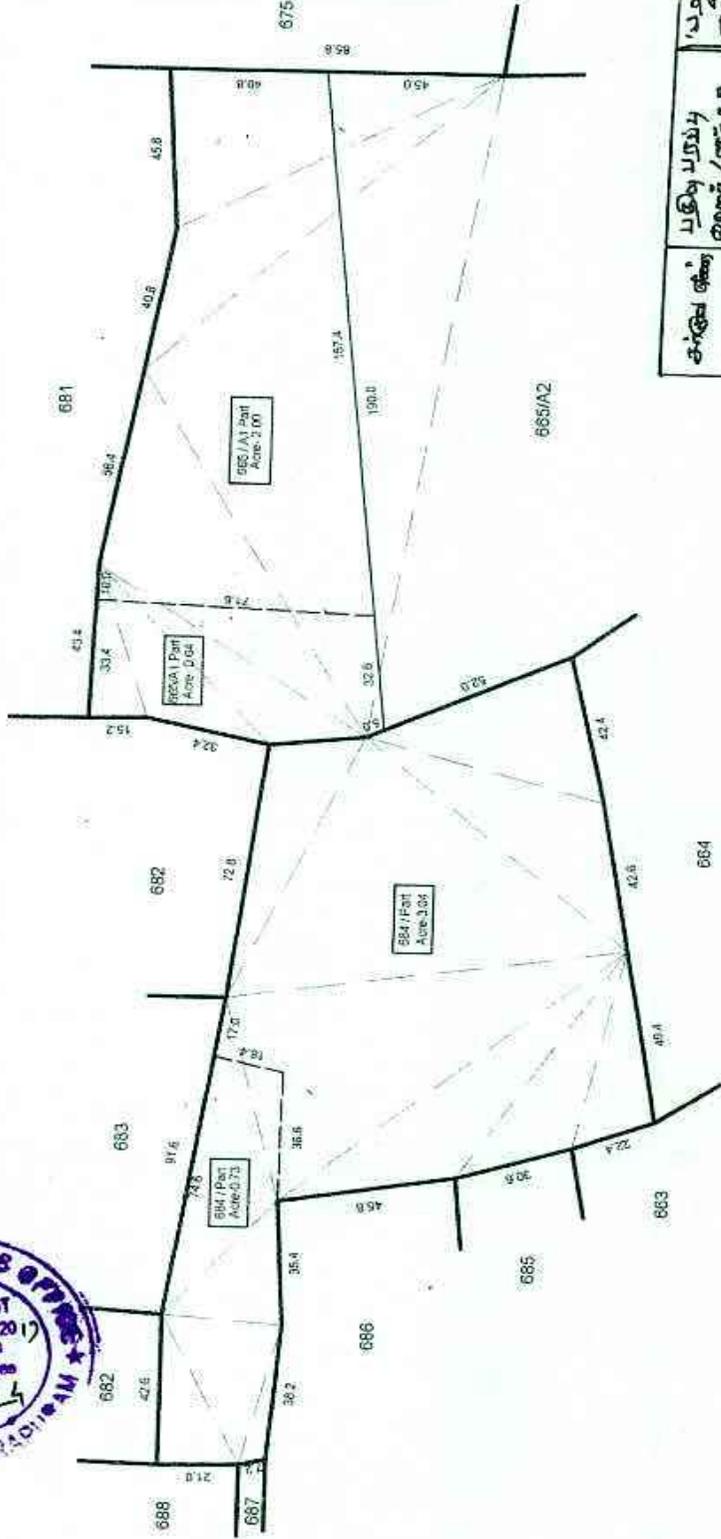
Taluk : Aravakuruchi

Village No :

Name:Munnur

Sf.No:684,665/A1

Area : Hec 3.86.0



சர்வே எண்	பதியு பரம்பல் மற்றும்/ஏக்கர்கள்	பதியு ஏக்கர்கள்
665/A1	1.07.0/2.64	0.64
684/-	1.52.5/3.77	3.04
<u>மொத்தம்</u>	<u>6.41</u>	<u>3.68</u>



பட்டாபட்சியர் அலுவலக இணைய சேவை - நில உ...

http://eservices.tn.gov.in/eservicesnew/land/chittaExtract_ta.html?lan=ta



தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : கரூர்

வட்டம் : அரவக்குறிச்சி

வருவாய் கிராமம் : முன்னூர்

பட்டா எண் : 758

உரிமையாளர்கள் பெயர்

- | | | |
|------------------------|------|------------------|
| 1. குழந்தைசாமிகவுண்டர் | மகன் | மாரப்பகவுண்டர் |
| 2. குழந்தைசாமிகவுண்டர் | மகன் | ராமசாமி கவுண்டர் |

நன்செய்		புன்செய்		மற்றவை			
பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை		
புல எண்	உட்பிரிவு	ஹெக்ட - ஏர்	ரூ - பை	ஹெக்ட - ஏர்	ரூ - பை	ஹெக்ட - ஏர்	ரூ - பை
682	-	--	--	1 - 96.00	5.42	--	--
620	-	--	--	3 - 48.50	4.82	--	--
683	-	--	--	0 - 81.50	2.25	--	--
684	-	--	--	1 - 52.50	4.22	--	--
689	-	--	--	1 - 61.50	3.23	--	--
				9 - 40.00	19.94		



குறிப்பு 2 :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <http://eservices.tn.gov.in> என்ற இணைய தளத்தில் 14/02/006/00758/70600 என்ற குறிப்பு எண்ணை உள்ளிடு செய்து உறுதி செய்துகொள்ளவும்.
- இத் தகவல்கள் 20-06-2017 அன்று 02:15:34 PM நேரத்தில் அச்சடிக்கப்பட்டது.
- கைப்பேசி கேமராவின் 2D barcode படப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்

For Balavinayaga Blue Metals,

K. Thangaraj
Managing Partner

சுமாதேவசுண்டர்
M. Sathiyavel

சு.ல. 25
சு.ல.
சுமாதேவசுண்டர்



6/20/17, 2:15 PM



தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : கரூர்

வட்டம் : அரவக்குறிச்சி

வருவாய் கிராமம் : முன்னூர்

பட்டா எண் : 1131

உரிமையாளர்கள் பெயர்

- | | |
|---|---------------------------------|
| 1. குழந்தைசாமிகவுண்டர் | மகன் மாரப்பகவுண்டர் |
| 2. குழந்தைசாமிகவுண்டர் | மகன் ராமசாமி கவுண்டர் |
| 3. பாலவிநாயகா புளுமெட்டல்ஸ் நிறுவனத்திற்காக | ... நிர்வாக பங்குதாரர் தங்கராஜ் |

நன்செய்		புன்செய்		மற்றவை			
பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை		
புல எண் 665	உட்பிரிவு A1	ஹெக் - ஏர் --	ரூ - பை --	ஹெக் - ஏர் 1 - 7.00	ரூ - பை 2.14	ஹெக் - ஏர் --	ரூ - பை --
				1 - 7.00	2.14		

குறிப்பு2 :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் புதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <http://eservices.tn.gov.in> என்ற இணைய தளத்தில் 14/02/006/01131/10636 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
- இத் தகவல்கள் 20-06-2017 அன்று 02:16:24 PM நேரத்தில் அச்சடிக்கப்பட்டது.
- கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்

For Balavinayaga Blue Metals,

K. Thangaraj
Managing PartnerBalavinayaga Blue Metals
M. Kathivelதி.எஸ்
உள்
சுமையாசி



533/2017/BK1

Chinnadarapuram சார்பதிவாளர் நிலை 1 அலுவலகத்தில் 21/06/2017 அன்று 2-3 மணிகளுக்கிடையில் தாக்கல் செய்து கட்டணம் ரூ 23350 செலுத்தியவர்

1 இடது பெரு விரல்



For Balavinayaga Blue Metals,

K Thangy
Managing Partner.

மேல் விவரம் ஆவண வாசகப்படி

எழுதிக் கொடுத்ததாக ஒப்புக்கொண்டவர்

1 இடது பெரு விரல்



சுமாரயபஞ்சுண்டர்

மேல் விவரம் ஆவண வாசகப்படி

2 இடது பெரு விரல்



M. Kalyan
M. Kalyan

மேல் விவரம் ஆவண வாசகப்படி



Endorsement Sheet no. 1 of 3



எழுதிக் கொடுத்ததாக ஒப்புக்கொண்டவர்

3 இடது பெரு விரல்



மேல் விவரம் ஆவண வாசகப்படி

மேல் விவரம் ஆவண வாசகப்படி

4 இடது பெரு விரல்



மேல் விவரம் ஆவண வாசகப்படி

மேல் விவரம் ஆவண வாசகப்படி

எழுதி வாங்கியதாக ஒப்புக் கொண்டவர்

1 இடது பெரு விரல்



For Balavinayaga Blue Metals,
K. Thangaraj
Managing Partner

மேல் விவரம் ஆவண வாசகப்படி

இன்னாரென் றுருபித்தவர்

1

Rammy

பெயர் : நல்லசிவம். பெ

த/பெ பெருமாள்

பலித்திரம் மேட்டுக்கடை
பலித்திரம் அஞ்சல்
அரவக்குறிச்சி வட்டம்,
கரூர் மாவட்டம்.

2

Arutha

பெயர் : நவந்தன். அ

த/பெ அர்ஜுணராஜன்

10/55 வையாபுரிநகர்
2வது கிராஸ், கரூர்.



Endorsement Sheet no. 2 of 3



2017.ம் ஆண்டு ஜூன் திங்கள் 21 ம் நாள்


சார்பதிவாளர் நிலை 1
Chinnadarapuram

1 புத்தகம் 2017 ம் ஆண்டு 533 ம் எண்ணாக பதிவு
செய்யப்பட்டது

நாள் : 21/06/2017


சார்பதிவாளர் நிலை 1
Chinnadarapuram



Endorsement Sheet no. 3 of 3



<p>आयकर विभाग INCOME TAX DEPARTMENT</p> <p>भारत सरकार GOVT. OF INDIA</p> <p>BALAVINAYAGABLUEMETALS</p> <p>886102004 Permanent Account Number AAFFB8914P</p> <p>Signature</p>	<p>In case this card is lost / found, kindly inform / return to : Income Tax EAS Services Unit, IITNSC Plot No. 3, Sector 11, CBI Bldg New Mumbai - 400 614.</p> <p>यदि यह कार्ड खोया/पुनः प्राप्त हो/पुनः प्राप्त हो, कृपया सूचित करें/वापस करें। प्लॉट नं. 3, सेक्टर 11, सी.बी. बिल्डिंग, नई मुंबई - 400 614.</p>
--	---

<p>இந்திய அரசாங்கம் Government of India</p> <p>தங்கராஜ் K Thangaraj K தந்தை : கந்தசாமி Father : Kandasamy பிறந்த திகதி / DOB : 20/04/1972 ஆண்குறி / Male</p> <p>3445 1571 3753</p> <p>ஆதார - சாதாரண மனிதனின் அதிகாரம்</p>	<p>Unique Identification Authority of India</p> <p>முகவரி S/O கந்தசாமி, சாலை, குரை 639002 ஆண்டன்கோவில் கிழக்கே ஆண்டன்கோவில் (கிழக்கே) ஆண்டன்கோவில், கரூர், தமிழ் நாடு, 639002</p> <p>Address: S/O, Kandasamy, 63/1/4, Pen Nagar, Andankovil Post, Andankovil East, Andankol, Karu, Tamil Nadu, 639002</p> <p>3445 1571 3753</p> <p>1800 320 1947 help@uidai.gov.in www.uidai.gov.in</p>
---	---

For Balavinayaga Blue Metals,

K. Thangaraj
Managing Partner.

கிண்டசாமி கந்தசாமி
M. Jathiyal

S. v. S.
Sri
J. S. S. S.



Signature





Unique Identification Authority of India

முகவரி
தந்தை : தாய் பெயர்
குமுந்தைசாமி 1-126 காட்டு
முன்னூர் முன்னூர்
காட்டுமுன்னூர் கரூர்
அரவக்குறிச்சி தமிழ் நாடு
639111

Address:
S/O: Kulandaisamy, 1/126,
KATTU MUNNUR, Munnur,
Kattumunnur, Karur, Aravakundi,
Tamil Nadu. 639111



இந்திய அரசாங்கம்
Government of India

மாரப்பன் @
Marappan K
பிறந்த நாள் / DOB : 04/06/1940
ஆண் / Male



4227 1677 8334

4227 1677 8334

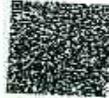
ஆதார் - சாதாரண மனிதனின் அதிகாரம்



இந்திய அரசாங்கம்
Government of India



கதிர்வேல் மாரப்பகவுண்டர்
Kathirvel Marappagounder
பிறந்த நாள் / DOB: 15/06/1978
ஆண் / MALE



3390 9988 0731

எனது ஆதார் எனது அடையாளம்



இந்திய அரசாங்கம்
Unique Identification Authority of India

முகவரி:
மாரப்பகவுண்டர், 1-126,
காட்டுமுன்னூர், முன்னூர்,
கரூர்,
தமிழ் நாடு - 639111

Address:
S/O, Marappagounder, 1-126,
Kattumunoor, Munnur, Karur,
Tamil Nadu - 639111

3390 9988 0731



For Balavinayaga Blue Metals.

K. Thangaraj
Managing Partner.

கதிர்வேல் மாரப்பகவுண்டர்
M. Kathirvel

கதிர்வேல்
மாரப்பகவுண்டர்



Q11m





இந்திய ஒன்றிய அரசின் ஆணைய அமைப்பு

இந்திய அரசாங்கம்

Government of India

ஆய்வு அட்டை எண் / Enrollment No.: 2007/99032/04393

To
Ramasamy Kulanthayappan
ரமசாமி குழந்தைப்பயல்
S/O: Kulanthayappan
36
KATTUMUNNUR
Munnur
Kattumunnur Karur
Tamil Nadu - 639111
9994459130

27/11/2013



KL565163238FT

55616323



உங்கள் அட்டை எண் / Your Aadhaar No. :

2463 8657 2642

- சாதாரண மனிதனின் அதிகாரம்



இந்திய அரசாங்கம்
Government of India

ரமசாமி குழந்தைப்பயல்
Ramasamy Kulanthayappan



பிறந்த நாள்/DOB: 23/02/1936
ஆண்பால் / Male

2463 8657 2642

- சாதாரண மனிதனின் அதிகாரம்



For Balavlnayaga Blue Metals.

K. Thangaraj
Managing Partner.



இந்திய ஒன்றிய அரசின் ஆணைய அமைப்பு

இந்திய அரசாங்கம்

Unique Identification Authority of India
Government of India

பதிவு அட்டை எண் / Enrollment No.: 2007/13234/60742

To
சக்திவேல் ரமசாமி
Sakthivel Ramasamy
S/O: Ramasamy
36 KATTUMUNNUR
Munnur
Kattumunnur
Aravakurichi Karur
Tamil Nadu 639111
9994459130

29/11/2013

6/9/7/79



MN839774799FT



உங்கள் அட்டை எண் / Your Aadhaar No. :

2099 2855 2930

- சாதாரண மனிதனின் அதிகாரம்



இந்திய அரசாங்கம்
Government of India

சக்திவேல் ரமசாமி
Sakthivel Ramasamy
பிறந்த நாள் / DOB : 10/05/1979
ஆண்பால் / Male



2099 2855 2930

- சாதாரண மனிதனின் அதிகாரம்

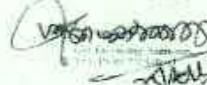


M. Jathivel

ச.வ.வீல்
சு:
Jathivel





India Driving Licence (Tamilnadu) Form 7 DOI 15/03/1999		 
D.L. No: TN33U19990000723 Name: NAVANEETHAN A S.D.W of: ARUNA RAJAN Address: 93 MUDALIYAR STREET-3 CHITHODE ERODE TK Tamil Nadu DOB: 15/05/1959	End.No.: TN56/DIR/0001233/2014 15/04/2014 11:43:26 AM Licensed to drive throughout India, vehicles of the following description: (MOTOR VEHICLES) (TRUCKS) (TACSI) Non-Transport Vch Valid upto: 14/05/2019 Exp. DL Exp. Date: 31-12-05-2014  	

chithode

India Driving Licence (Tamilnadu) Form 7 DOI 17/08/2005		 
D.L. No: TN47 20050003484 Name: NALLASIVAMP C PERUMAL Address: 1752 PAVITHRAM METTUKADAI PAVITHRAM ARAVAKURITHI TK KARUR DT Tamil Nadu DOB: 20/04/1981	End.No.: TN47/AED/0001064/2009 15/09/2009 1:51:47 PM Licensed to drive throughout India, vehicles of the following description: (MOTOR VEHICLES) (TRUCKS) (TACSI) Non-Transport Vch Valid upto: 16/08/2025  	

For Balavinayaga Blue Metals,

K. Thangay
Managing Partner.

Thangay

கிளாஸ்கார்ட்ஸ்-ஈ
M. Kathirvel

G. ...
...



...



(94)

IN THE HIGH COURT OF JUDICATURE AT MADRAS
MADURAI BENCH
(Special Original jurisdiction)

W.P.No. 26572 2019

K.R.Sakthivel
S/o. Ramasamy ,
No.139, Kattumunnur
Kattumunnur Post,
Munnur Village,
Pugalur Taluk,
Karur District

...Petitioner

-Vs-

1. Tamil Nadu Pollution Control Board,
Represented by its Chairman,
Anna Salai,
Guindy,
Chennai
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
No. 26, Ramakrishnapuram West
Karur.
3. The Assistant Director of Geology & Mining,
302, Collectorate Complex,
Karur District.
4. The District Collector
Karur District,
Karur.
5. The State Environmental Impact Assessment Authority,
Represented by its Chairman,
Saidapet,
Chennai.
6. The Revenue Divisional Officer,
Revenue Divisional Office,
Karur.
7. The Tahsildar,
Tahsildhar Office,
Pugalur,
Karur District.

Page : 1
Corrns :

BM

95

8. The Village Administrative Officer,
Munnur Village,
Karur.
9. The Inspector of Police,
K.Paramathi Police Station,
Karur District.
10. The Tamil Nadu Water Supply and Drainage Board,
District Water testing Laboratory,
Namakkal.
11. Devaraj
Son of Subramani,
Malayur,
Pavithram Post,
Aravakurichy Taluk,
Karur District.
12. Thiru. Thangaraj,
Son of Kandasamy,
Pavithram Post,
Aravakurichy Taluk,
Karur District.
13. M/s. Bala Vinayaga Blue Metals,
Represented by its Managing Partner,
SF. 571, Saminatha Puram,
Munnur Post,
Pugalur Taluk,
Karur District.

...Respondents

AFFIDAVIT OF K.R.SAKTHIVEL

I, K.R.Sakthivel, Son of Ramasamy, Hindu, aged about 40 years and residing at No.139, Kattumunnur Post, Munnur Village, Pugalur Taluk, Karur District, now temporarily come over to Madurai do hereby solemnly affirm and sincerely state as follows:

1. I am the petitioner herein and I am well acquainted with the facts of the case.

(98)

2. I am filing this writ petition as Pro Bono Publico in the interest and welfare of the public. I have no other personal interest or gain. I herewith undertook that I am ready to pay the cost imposed by this Honourable court if this Honourable court finds that the writ petition is being filed for personal gain. Out of my earnings, I have filed this writ petition. My Aadhaar card number is 2099 2855 2930. My PAN card number is BEWPS6734N. I have filed this writ petition only based on my personal knowledge. I am working in *textiles business*.
3. I have not filed any other writ petition before this Honourable court or have not approached any other forum for the same relief on the same cause of action.
4. I submit that I am filing this writ petition to issue a writ of Mandamus or direction or any other order in the nature of writ to direct the 4th respondent to close down the crusher unit in Sy.No.667 and quarry in Sy Nos. 568, 613, 614, 672, 571(Part), 669, 670 (Part) and 671 situated in Munnur Village, Pugalur Taluk, Karur District running by M/s Bala Vinayaga Blue Metals, namely, 13th respondent herein within the time fix by this Honourable court and for consequential orders.
5. I state that I am residing in Munnur Village along with my family consisting my aged father, mother, wife and children. We and other village people have farmlands around the survey number in which the 13th respondent is carrying on quarrying operations. The

quarrying operations are being carried on in manner contrary to the provisions of the Act.

6. I state that the lands situate in S.No: 568, 672, 571(Part), 669, 670 (Part), 671 belong to the respondents 11 and 12. The same were leased out to M/s Bala Vinayagar Blue Metals, namely, 13th respondent for carrying on quarrying operations in Sy.No. 568 (part) with an extent of 1.41.5 hectres and Sy.No. 672 (part) with an extent of 2.65.0 hectres on 23.10.2017 for the period 23.10.2017 to 22.10.2022.

7. The Sy.No. 672 has leased out by the respondents 11 and 12 as if they are the title holders of the aforesaid survey number. In fact, the Sy.No. 672 with an extent of 8 Acres 57 Cents belong to Maragadiswaraswami Temple. The respondents 11 and 12 have no right or interest to lease out the temple land in favour of the 13th respondent for quarry operation. Without considering these aspects, the authority has issued the license to the 13th respondent for quarry operation is unsustainable.

8. On 20-02-2015, the 13th respondent is carrying on quarrying operation in Sy.No. 571 (Part), 669, 670 (part) and 671 with an extent of 1.40.5 hectres, 0.87.5 hectres, 0.50.0 hectres and 2.08.0 hectres respectively for the period of 20-02-2015 to 19-02-2020. However, the 13th respondent is carrying the quarry operation in Sy.No. 613 and 614 without any valid permission from the

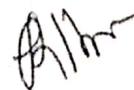
AM

(98)

concerned authority. The 13th respondent using the heavy explosives in the aforesaid quarries and the same causes vibrations and large quantity of dust and sand particles permeate the air over and on occasions when explosives are set they land on the petitioners property endangering our lives and other village peoples. Apart from this it has hampered the cultivation of crops, the noise and vibration pollutes the surrounding area and affecting the peaceful environment in the locality and also affects the cultivation lands around the quarry. The houses situate nearby the quarry have developed cracks due to the blasting.

9. Apart from this the 13th respondent has broken the bund of the Noyyel river and diverted the river water to his well, which is situate nearby river. From the aforesaid well, the 13th respondent taking the water by using the tanker lorry for his quarry operation and for cleaning the M-Sand. After the cleaning process, they drain the waste water into nearby agricultural lands. By such quarry operation, the ground water is contaminated and causing nuisance and pollution in and around Munnur Village. Hence, we have made several objections to the respondents 1 to 11 to close down the illegal quarrying operation. After receipt of our representation, the authority has not taken any fruitful steps.

10. In the meanwhile, one Shanmugasundram made complaint to the authority regarding illegal mining operation in Sy.No. 613 and 614 by the 13th respondent without any permission. After receipt of



(99)

complaint, the Taluk Level Task Force Committee was formed with 4 members, namely, Tahsildar, Aravakurichi, Sub-Inspector, K. Paramkathi, Special Revenue Inspector and Village Administrative Officer, Munnur. On 11-06-2018, the aforesaid Taluk Level Task Force Committee made spot inspection and found that the 13th respondent running illegal mining operation in Sy.No. 613 and 614. After completion of inspection, the committee made recommendation to the Revenue Divisional Officer to impose fine for illegal mining operation in Sy.No, 613 and 614.

11. Based on the recommendation of the Taluk Level Task Committee, the Revenue Divisional Officer made an enquiry. On 06-12-2018, the Revenue Divisional Officer passed an order and imposed fine a sum of Rs. 16,00,814.00 (Rupees Sixteen Lakh Eight Hundred and Fourteen only) against the 13th respondent. However, the authority has not closed down such illegal mining operation. As of now, the 13th respondent running illegal mining operation in the aforesaid Sy.No. 613 and 614.

12. Further, the 13th respondent had obtained no objection certificate for running a crusher unit in the aforesaid survey numbers by furnishing false information that the dwelling houses in the Grama Natham is 500 meters away from the quarry. In fact, we and other village peoples and the agricultural lands are situated within 270 meters from the crusher unit. Likewise, Raya Goundan Puthur

100

village and the habitation is situate within 300 meters from the crusher unit.

13. I state that the crusher unit and mining operation have altered the physic - chemical characteristic of the ground water. The combustion gases of blasting, is having a significant negative effect on our water resources. We are unable to carry on cultivation or graze our cattle. The transfer of dust from air to surface water as resulted in contamination and suspended solids due to the washing of M-Sand has aggravated the quality of water and it has been rendered unsuitable for fauna and flora. Groundwater has been depleted and the water table has fallen and the ground water no longer safe to drink. As already stated we had approached the respondents seeking an order to restrain the 13th respondent's quarrying activities.

14. Everyday about 100 lorries carrying Blue metal, M-Sand, P Sand, and Rough stone ply along the roads and have rendered the air unfit for breathing. The roads are totally damaged and leached away. Layers of dust covers every conceivable surface, the blue metal which is quarried are brought to the crushing unit to make gravel for use in construction and this process is carried out in the open with dust from the units released into the air and has a wide ranging infection in the region. The adverse impact on health includes Wheezing, Asthma and Tuberculosis. The release of dust also affects other sensory organs and many inhabitants in the

Page : 7
Corrns :

R/m

(101)

village suffer from ophthalmic problems. I submit that the water that was extracted from the land was submitted to the 10th respondent for a analysis and the report issued by 10th respondent on 1.07.2019 is filed in the typed set of the papers and it is clearly stated that the water sample is chemically " *Non-potable due to excess Total Dissolved Solids, Total Alkalinity, Total Hardness, Ammonia, Chloride, Phosphate and Sulphate and bacteriologically contaminated.*" We approached the respondents and submitted a representation but of no avail.

15. I am advised to state that the quarrying operations of the respondent is an violation of judgment of the Supreme Court in Civil Appeal No. 10732 of 1995 dated 25.04.1996 wherein the supreme court prohibited any quarrying or allied operations within 500 mts. of houses, the directions of the Hon'ble Supreme Court and the resolution of the Tamil Nadu Pollution control board have been crystallized the norms for location of stone crushing industries in Board Proceedings Ms.No.4 dated 02.07.2004. As on date the stone quarries in S.No.568, 672, 571(Part), 669, 670(Part), 671 has been exploited to the maximum nearly to the depth of above 100 feet and therefore it is not suitable for quarrying operations by adopting safety measures.
16. On 09-08-2019, we made a representation to the authorities to close down the crusher unit and mining operation in the aforesaid

(102)

survey numbers. However, the authorities have not taken any fruitful steps. Hence, we filed this writ petition.

17. I have no other alternative or efficacious remedy except to approach this Honourable court under Article 226 of the Constitution of India.

18. On the aforesaid facts and circumstances, it is therefore prayed that this Honourable Court to issue a WRIT OF MANDAMUS or direction or any other order in the nature of writ to direct the 4th respondent to close down the crusher unit in Sy.No. 667 and quarry operation in Sy. Nos. 568, 613, 614, 672, 571(Part), 669, 670(Part), 671 situate in Munnur Village, Pugalur Taluk, Karur District run by M/s. Bala Vinayaga Blue Metals, namely, 13th respondent herein within the time fix by this Honourable court and pass such further or other orders as this Honourable court may deem fit and proper under the circumstances and render justice.

Solemnly affirmed at Madurai
on this the day of November, 2019 and
signed his name in my presence


Before me

Advocate : Madurai

103

MEMORANDUM OF WRIT PETITION
(UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA)
BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT
(SPECIAL ORIGINAL JURISDICTION)

W.P.(MD). 26572 of 2019

K.R.Sakthivel
S/o. Ramasamy,
No.139, Kattumannarkoil,
Kattumannar Post,
Munnur Village,
Pugalur Taluk,
Karur District

-Vs-

...Petitioner

1. Tamil Nadu Pollution Control Board,
Represented by its Chairman,
Anna Salai,
Guindy,
Chennai
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
No. 26, Ramakrishnapuram West
Karur.
3. The Assistant Director of Geology & Mining,
302, Collectorate Complex,
Karur District.
4. The District Collector
Karur District,
Karur.
5. The State Environmental Impact Assessment Authority,
Represented by its Chairman,
Saidapet,
Chennai.
6. The Revenue Divisional Officer,
Revenue Divisional Office,
Karur.
7. The Tahsildar,
Tahsildhar Office,
Pugalur,
Karur District.
8. The Village Administrative Officer,
Munnur Village,
Karur.

Page : 1
Corrns :

(104)

9. The Inspector of Police,
K.Paramathi Police Station,
Karur District.
10. The Tamil Nadu Water Supply and Drainage Board,
District Water testing Laboratory,
Namakkal.
11. Devaraj
Son of Subramani,
Malayur,
Pavithram Post,
Aravakurichy Taluk,
Karur District.
12. Thiru. Thangaraj,
Son of Kandasamy,
Pavithram Post,
Aravakurichy Taluk,
Karur District.
13. M/s. Bala Vinayaga Blue Metals,
Represented by its Managing Partner,
SF. 571, Saminatha Puram,
Munnur Post,
Pugalur Taluk,
Karur District.

...Respondents

PETITION FOR ISSUANCE OF A
WRIT OF CERTIORARIFIED MANDAMUS

The address for service of all notices and processes on the petitioners is that of their counsel M/s, V.Ragavachari, S.Ramesh, Jayashree Ramesh, P.Selvakamathci and S.Prakash Advocates, 14, Kakkai Street, Shenoy Nagar, Madurai - 625 020.

The address for service of all notices and processes on the respondents is as set forth above.

For the reasons stated in the accompanying affidavit, it is prayed that this Honourable Court may be pleased to issue a WRIT OF MANDAMUS or

Page : 2
Corrns :

(105)

direction or any other order in the nature of writ to direct the 4th respondent to close down the crusher unit in Sy.No. 667 and quarry operation in Sy Nos. 568, 613, 614, 672, 571(Part), 669, 670(Part), 671 situate in Munnur Village, Pugalur Taluk, Karur District run by M/s. Bala Vinayaga Blue Metals, namely, 13th respondent herein within the time fix by this Honourable court and pass such further or other orders as this Honourable court may deem fit and proper under circumstances and render justice.

Dated at Madurai this the 18th day of November 2019

Counsel for Petitioner

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT
(Civil Appellate Jurisdiction)

Tuesday, the Seventeenth day of December Two Thousand Nineteen

PRESENT

The Hon`ble Mr.Justice M.DURAI SWAMY
and
The Hon`ble Mr.Justice T.RAVINDRAN

WP(MD) No.26572 of 2019

1 K.R. SAKTHIVEL
S/O.RAMASAMY, NO.139 KATTUMANNARKOVIL,
KATTUMANNAR POST, MUNNUR VILLAGE, PUGALUR
TALUK, KARUR DIST

... PETITIONER(S)

Vs

1 TAMIL NADU POLLUTION CONTROL
BOARD, REP BY ITS CHAIRMAN, ANNA SALAI,
GUINDY, CHENNAI

2 THE DISTRICT ENVIRONMENTAL E
NGINEER,, TAMILNADU POLLUTION CONTROL BOARD,
NO.26, RAMAKRISHNAPURAM WEST, KARUR

3 THE ASSISTANT DIRECTOR OF GE
OLOGY AND MINING,, 302, COLLECTORATE COMPLEX,
KARUR DIST

4 THE DISTRICT COLLECTOR,
KARUR DIST

5 THE STATE ENVIRONMENTAL IMPA
T ASSESSMENT AUTHORITY, REP BY ITS CHAIRMAN,
SAIDAPET, CHENNAI

6 THE REVENUE DIVISIONAL OFFIC
ER,, REVENUE DIVISIONAL OFFICE, KARUR

7 THE TAHSILDAR,
TAHSILDAR OFFICE, PUGALUR, KARUR DIST

8 THE VILLAGE ADMINISTRATIVE O
FFICER,, MUNNUR VILLAGE, KARUR

9 THE INSPECTOR OF POLICE,
K.PARAMATHI POLICE STATION, KARUR DIST

10 THE TAMILNADU WATER SUPPLY A
ND DRAINAGE BOARD,, DISTRICT WATER TESTING
LABORATORY, NAMAKKAL

11 DEVARAJ

S/O.SUBRAMANI, MALAYUR, PAVITHRAM POST,
ARAVAKURICHY TALUK, KARUR DIST

12 THANGARAJ
S/O.KANDASAMY, PAVITHRAM POST, ARAVAKURICHY
TALUK, KARUR DIST

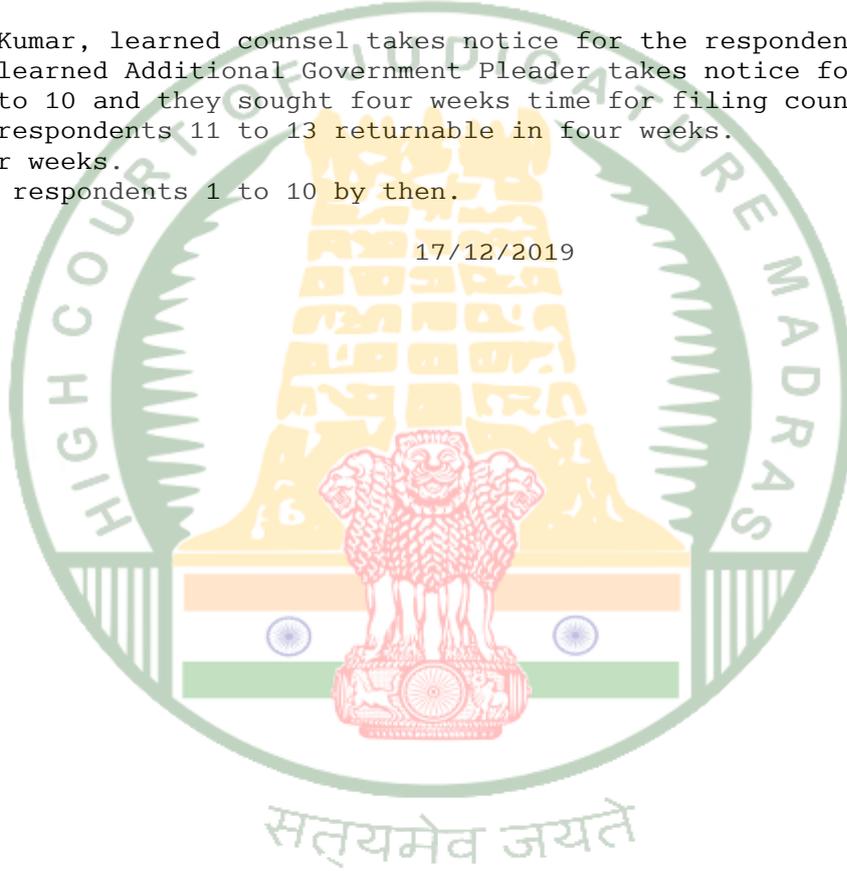
13 M/S.BALA VINAYAGA BLUE METAL
S,, REP BY ITS MANAGING PARTNER, SF.571,
SAMINATHA PURAM, MUNNUR POST, PUGALUR TALUK,
KARUR DIST

... RESPONDENT(S)

ORDER : The Court Made the following order :-

Mr.V.Vasantha Kumar, learned counsel takes notice for the respondents 1 & 2 and Mr.R.Murugan, learned Additional Government Pleader takes notice for the respondents 3 to 10 and they sought four weeks time for filing counter. Notice to the respondents 11 to 13 returnable in four weeks. Post after four weeks. Counter of the respondents 1 to 10 by then.

17/12/2019



WEB COPY

ந.க.எண். 827/ கனிமம்/ 2019
நாள்:07.02.2020

மாவட்ட ஆட்சியர் அலுவலகம்
புவியியல் மற்றும் சுரங்கத்துறை
கருர்.

3

குறிப்பாணை

பொருள் கனிமமும் குவாரியும் - சிறுகனிமம் - கல்குவாரி - கருர் மாவட்டம் - புகளூர் வட்டம் - முன்னூர் கிராமம் - பட்டா புல எண்கள்..571/(பகுதி), 669 மற்றும் 670 (பகுதி) விஸ்., 4.86.0 ஹெக்டேர் பரப்பு மற்றும் புல எண்கள் 568(பகுதி), 672 (பகுதி) விஸ்தீர்ணம் 2.65.0 ஹெக்டேர் பரப்பு ஆகியவற்றில் சாராரண கற்கள் வெட்டியெடுக்க 5 ஆண்டுகள் வீதம் முறையே இரண்டு குவாரி குத்தகை உரிமங்கள் தி/ள்.பாலவிநாயகா புளூ மெட்டல்ஸ் என்ற நிறுவனத்திற்கு வழங்கப்பட்டது - குத்தகை விதி மீறல் - நடவடிக்கை எடுத்தல் - தொடர்பாக.

- பார்வை
1. மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணை எண்.565/கனிமம்/2013, நாள்:20.02.2015.
 2. மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணை எண்.484/கனிமம்/2017, நாள்:23.10.2017.
 3. மாண்புமிகு சென்னை உயர்நீதி மன்ற மதுரை கிளை.W.P.No.26572/2019 filed by Thiru. K.R.Sakthivel.
 4. கூட்டுப்புலத்தணிக்கை அறிக்கை நாள் : 20.01.2020.

பார்வை-1ல் காணும் காணும் மாவட்ட ஆட்சியரின் செயல்முறை ஆணைகள் (1) மற்றும் (2)ன்படி கருர் மாவட்டம், புகளூர் வட்டம், முன்னூர் கிராமம், பட்டா புல எண்கள்.571/(பகுதி), 669 மற்றும் 670 (பகுதி) விஸ்.4.86.0 ஹெக்டேர் பரப்பு மற்றும் புல எண்கள் 568 (பகுதி) மற்றும் 672 (பகுதி) விஸ்.2.65.0 ஹெக்டேர் ஆகியவற்றில் முறையே ஐந்து ஆண்டுகள் வீதம் இரண்டு கல்குவாரி குத்தகை உரிமங்கள் வழங்கப்பட்டு குத்தகை காலம் நடப்பில் உள்ளது. மேற்படி குவாரிகளில் விதி மீறல்கள் உள்ளதாகவும், பொதுமக்களுக்கும், பொதுச்சொத்துக்களுக்கும் இடையூறு ஏற்படுவதாக தெரிவித்து மாண்புமிகு மதுரை உயர் நிதிமன்ற கிளையில் தொடரப்பட்ட வழக்கினை தொடர்ந்து சம்மந்தப்பட்ட குவாரிகள் கருர் வருவாய் கோட்டாட்சியர், உதவி இயக்குநர், சுரங்கம் மற்றும் வட்டாட்சியர் புகளூர் ஆகியோரால் 20.01.2020 அன்று கூட்டுப்புலத்தணிக்கை மேற்கொள்ளப்பட்டதில் குத்தகை பரப்பினை கடந்து கனிமம் வெட்டியெடுக்கப்பட்டு

111

4

கடத்தப்பட்டுள்ளது தணிக்கையில் கண்டறியப்பட்டுள்ளது என அறிக்கை செய்துள்ளார்கள். மேற்படி தணிக்கை அலுவலர்களின் பரிந்துரை அடிப்படையில் குவாரி இயக்கத்தை நிறுத்தி வைக்க உத்திரவிடப்படுகிறது.

மேலும் நடைமுறையிலுள்ள கனிம விதிகள் மற்றும் குத்தகை ஒப்பந்த சரத்துக்களை மீறி கற்கள் வெட்டியெடுத்தற்கான மேற்படி தணிக்கை அலுவலர்களின் அறிக்கையின் அடிப்படையில், தங்களுக்கு வழங்கப்பட்ட கல்குவாரி குத்தகை உரிமங்களின் மீது ஏன் மேல்நடவடிக்கை எடுக்கக்கூடாது? ஏன்பதற்கான விளக்கத்தினை எழுத்துபூர்வமாக வரும் 17.2.2020 அன்று மாலை 4.30 மணியளவில் மாவட்ட ஆட்சியரின் முன்னிலையில் நேரடியாக ஆஜராகி அளிக்க கேட்டுக் கொள்ளப்படுகிறது. தவறும் பட்சத்தில் கையிருப்பு ஆவணங்கள் மற்றும் நடைமுறையிலுள்ள கனிம விதிகளின் அடிப்படையில் மேல் நடவடிக்கை தொடரப்படும் எனவும் இதன் மூலம் தெரிவிக்கப்படுகிறது.

(ஓம்)/-த.அன்பழகன்,
மாவட்ட ஆட்சித்தலைவர்,
கரூர்

/ உண்மை நகல் உத்தரவுப்படி/

மாவட்ட ஆட்சித்தலைவருக்காக,
கரூர்

பெறுநர்,
திரு.தங்கராஜ், நிர்வாக பங்குதாரர்,
தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ்,
சாமிநாதபுரம், புல எண்.571,
முன்னூர் அஞ்சல்,
அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்.

நகல்:

வட்டாட்சியர், புகளூர்

மேற்படி குறிப்பானையை முகவரியில் கண்ட குத்தகைத்தரருக்கு நேரடியாக சார்வு செய்து சார்வு நகலினை உடன் இவ்வலுவலகத்திற்கு அனுப்ப கேட்டுக் கொள்ளப்படுகிறது.

IN THE HIGH COURT OF JUDICATURE AT MADRAS**W.P.(MD) No.3399 OF 2020**

M/s.Bala Vinayaga Blue Metals,
Represented by its Managing Partner,
K.Thangaraj,
S/o.Kandasamy,
S.F.No.571,Saminathapuram,Pugalur Taluk,
Karur District.

...Petitioner

Vs

The District Collector
Karur District,
Karur

...Respondent

AFFIDAVIT OF THE PETITIONER

I, K.Thangaraj, S/o. Kandasamy, Hindu, aged about 48 years, Managing Partner of M/s. Bala Vinayaga Blue Metals, having office at S.F.No.571, SaminathaPuram, Murmur Post, Pugalur Taluk, Karur District, now temporarily come down to Madurai, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Petitioner herein and as such I am well acquainted with the facts and circumstances of the case.
2. I submit that I am the Managing Partner of the Petitioner's Firm namely M/ s. Bala Vinayaga Blue Metals, Registered Partnership Firm, engaging the business of Quarrying, Crusher and its Allied business after getting necessary permissions from the appropriate authorities, the said business is doing without any unblemished records.

3. I submit that I have purchased the property in S.F.No.571 (Part), 669 and 670 (Part) to an extent of 4.86.0 Hectares and in S.F.No.568 (Part) and 672 (Part) to an extent of 2.65.0 Hectares total to an extent of 7.51.0 Hectares situated at Munnur Village, Pugalur T Taluk, Karur District. From the date of purchase onwards I am in possession and enjoyment of the above said properties and all the revenue records were mutated in my name. Since, the above said lands were filled up in full of rocks and hence the lands are not utilized for the purpose of cultivation and I have decided to conduct Quarry operations.

4. I submit that accordingly I have applied before the Respondent for grant of lease hold right to quarry rough stone and gravel in the above said lands, consequently the lease hold right for quarrying rough stone and gravel was granted in the year 2002 for the period of 5 years and thereafter the said lease was renewed periodically, the present lease was granted after executing the lease deeds dated 20.02.2015 and 23.10.2017 by the Respondent for the period of 5 years starting from 20.02.2015 to 19.02.2020 and 23.10.2017 to 22.10.2022 respectively after getting necessary seigniorage fee and other relevant charges, having executed the lease deed in our favour after obtaining necessary clearance from the concerned authorities like Pollution Control Board, Revenue and etc., for doing quarrying activities, the said quarrying is proceeds without any violation in the clauses mentioned in the lease deeds as well as the Rules contemplated under the TamilNadu Minor Minerals Concession Rules, 1959.

5. I submit that while so, having grudge against our business rivals with the help of the local residents of the village, where our quarrying activities proceeds, in order to make trouble our business sent anonymous Complaints to the Respondent

and other authorities as against quarrying activities in the above said lands. In which, earlier the inspections were conducted and in one occasion in the year 2018 I have imposed fine, however considering the scope, the fine amount was remitted without any objection.

6. I submit that while that being the position, one of the resident of Munnur Village, Mr.K.R.Sakthivel, who is none other than my vendor of the land in which quarrying activities proceeds, in order to get unjust enrichment has filed a writ petition styled a Public Interest Litigation in W.P.(MD) No.26572 of 2019 before this Hon'ble Court for seeking direction to the authorities to take action against me for the alleged illicit quarrying operation and to close down the crusher unit situated at Munnur Village and the same is pending before this Hon'ble Court for adjudication without any interim orders restraining me to conduct crusher and quarrying operations and I have suitably defend the case.

7. I submit that in the above circumstances, to my shock and surprise the Respondent has served with the Impugned Order vide his proceedings in Na.Ka.No.827/Mineral/2019 dated 07.02.2020 directing me to stop the quarrying operations in the above said lands for the alleged illicit and excess quarrying operations and further to show cause why the lease hold right given to me for quarrying operations should not be cancelled, in which I was directed to appear before him on 17.02.2020 before the Respondent, the said Impugned Order was passed with pre determination of mind, without notice and the same was issued only based on the unilateral field inspection mentioning the writ petition pending before this Hon'ble Court.

8. I submit that in the above circumstances, I am having left with no other alternative or efficacious remedy except to approach this Hon'ble Court by invoking extraordinary jurisdiction of this Hon'ble Court under Article 226 of Constitution of India and following among other

GROUND

a) The Impugned communication issued by the Respondent is arbitrary, illegal, against settled provisions of law and violations of Principles of Natural Justice.

b) The Respondent ought to have seen that prior to pass the Impugned Order, in which directed the Petitioner to stop the quarrying activities, admittedly neither notice nor enquiry was conducted and the Impugned Order smacks the Principles Natural justice.

c) The Respondent ought to have seen that the show cause notice was issued based on the joint inspection conducted by officials in the absence of the Petitioner and according to him, the report dated 20.01.2020 submitted by the Joint Inspection Committee is an ex parte inspection report, without issuing prior notice to the Petitioner and without the presence of the Petitioner's about inspection, the Impugned order based on such report and that too non furnishing the same to the Petitioner vitiate the entire process.

d) The Respondent ought not to have passed the Impugned Order without furnishing the local inspection report dated 20.01.2020 conducted by the Joint Local Committee which was mentioned and solely depending upon the same, when the order impact the adverse effect to the Petitioner.

e) The Respondent ought to have seen that the Impugned order was issued only based on the report submitted by the Joint Inspection Committee and the Impugned communication shows the Respondent was satisfied with the said report, with a pre-determination of mind to cancel the mining lease, for an empty formality, the Impugned order/show cause notice was issued.

f) The Respondent ought to have seen that the impugned communication is not real and in fact no condition/clause was violated , as mentioned in the lease,as the Respondent pre-determined the issues and issued a Impugned communication to stop quarrying activities with a pre-determined mind and therefore no purpose would be served in submitting reply and participating the enquiry.

g) The Respondent ought to have seen that the Impugned communication allegedly mentioned in quarrying operations, but without mentioning any of the specific condition violation, the Impugned communication issued by the Respondent is already came to the conclusion on the issues.

h) The Respondent ought to have seen that the Impugned Order issued by the Respondent is vague, indefinite, bereft of material particulars and that the same does not constitute any ground to proceed against the Petitioner and the Respondent may not expected to give reply by the Petitioner and attending enquiry without there been any specific condition violations.

i) The Respondent ought to have seen that when the Impugned communication issued with pre-determination, even if the Courts directs the statutory authority to hear the matter afresh, ordinarily such hearing would not

yield any fruitful purpose as held in catena of judgments of our Hon'ble Apex Court.

j) The Respondent ought not to have issued the Impugned communication, when there is no condition violation as per the mining lease executed in favour of the Petitioner, when communication, when the lease period in existence and admittedly no violation of the conditions and Rules contemplated under the Tamil Nadu Minor Minerals Concession Rules, 1959.

k) The Respondent failed to note the fact that as per Rule 36 (5) (h) of the Tamil Nadu Minor Minerals Concession Rules, 1959 in case of breach by the Quarrying lease holder the authorities may cancel the lease after granting an opportunity of hearing to the said person. However, in the present case before conducting an enquiry by giving an opportunity of hearing without following the procedures, the adverse Impugned order as against the Petitioner to stop the quarrying operation was passed.

l) The Respondent failed to note the fact that as per Rule 36(A) (1) of the Tamil Nadu Minor Minerals Concession Rules, 1959 whenever any persons contravenes the provisions of the Act the officers concerned is having powers to impose penalty, after following the procedures to conduct proper enquiry with a competent officers inspection report.

m) The Respondent ought to have seen that by simply filing the writ petition before this Hon'ble Court in W.P.(MD) No.26572 of 2019 taking action as against the Petitioner for the alleged violation in the quarrying operation, neither any order restraining the Petitioner from doing quarrying operation nor any direction to take

action as against the Petitioner is indirect method to score the illegal goal with the help of the Respondent without following the due process of law the present Impugned Order has been passed.

n) Viewing from any angle the Impugned Order passed by the Respondent is unsustainable and liable to be set aside.

9. I respectfully submit that after getting transit permit from the concerned authority after remitting necessary payments the transportation of mines transported to the site in S.F.No.667 (Part II) Munnur Village, Pugalur Taluk, Karur District where I have done the crusher activities after obtaining the necessary permissions and clearance from the concerned authorities. However, the Respondent orally directed me to hand over the said transit permit without any valid reason, accordingly the same was surrendered.

10. I submit that that in the above circumstances, based on the Impugned Order passed by the Respondent dated 07.02.2020 served only on 13.02.2020, the Respondent with a pre determination of mind passed the order to stop the quarrying activities with an intention to cancel the mining lease and now proceed with the enquiry and the date of hearing was fixed on 17.02.2020. However, the same was adjourned. If, the Respondent proceeds further I will be put into irreparable loss and hardship as I am the holder of the mining lease, thereby, depriving my legitimate right and it affects my right to live under Article 21 of the Constitution of India. Hence, the suitable interim order is necessary. If the interim order is granted no prejudice would be caused to the Respondent.

Therefore it is prayed that this Hon'ble Court may be pleased to STAY of operations and all further proceedings in pursuant to the Impugned Order passed by the Respondent vide his proceedings in Na.Ka.No.827/Mineral/2019 dated 07.02.2020 pending disposal of the main writ petition and thus render justice.

Therefore it is prayed that this Hon'ble Court may be pleased to issue a writ or direction more particularly in the nature of a WRIT OF CERTIORARI calling for the records pertaining to the Impugned Order passed by the Respondent vide his proceedings in Na.Ka.No.827/Mineral/2019 dated 07.02.2020 and quash the same and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Madurai on this the 18th day of February, 2020. The contents of this affidavit having been truly and audibly read over and explained to the deponent in Tamil who being unacquainted with English and seems to understand the same perfectly and signed his name in my presence.

Before me

Advocate, Madurai

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT
(Special Original Jurisdiction)

Thursday, the Twentieth day of February Two Thousand Twenty

PRESENT

The Hon`ble Mrs Justice PUSHPA SATHYANARAYANA

WP(MD)Nos.3398 and 3399 of 2020

and

WMP(MD)Nos.2858 and 2859 of 2020

M/S.BALA VINAYAGA BLUE METALS,
REPRESENTED BY ITS MANAGING PARTNER,
K.THANGARAJ

... PETITIONER
IN BOTH PETITIONS

Vs

THE DISTRICT COLLECTOR
KARUR DISTRICT, KARUR.

... RESPONDENT
IN BOTH PETITIONS

PRAYER IN WP(MD)No.3398 of 2020:

Petition praying that in the circumstances stated therein and in the affidavit filed therewith the High Court will be pleased to issue a Writ of Certiorari Calling for the records pertaining to the impugned order passed by the Respondent vide his proceedings in Na.Ka.No.712/Mineral/2019 dated 7.2.2020 and quash the same.

PRAYER IN WP(MD)No.3399 of 2020:

Petition praying that in the circumstances stated therein and in the affidavit filed therewith the High Court will be pleased to issue a Writ of Certiorari Calling for the records pertaining to the impugned order passed by the respondent vide his proceedings in Na.Ka.No.827/Mineral/2019 dated 7.2.2020 and quash the same.

PRAYER IN WMP(MD)No.2858 of 2020 IN WP(MD)No.3398 of 2020:

To stay of operations and all further proceedings in pursuant to the impugned order passed by the respondent vide his proceedings in Na.Ka.No.712/Mineral/2019 dated 7.2.2020 pending disposal of the above WP and thus render justice.

PRAYER IN WMP(MD)No.2859 of 2020 IN WP(MD)No.3399 of 2020:

To stay of operation and all further proceedings in pursuant to the impugned order passed by the respondent vide his proceedings in Na.Ka.NO.287/Minerals/2019 dated 7.2.2020 pending disposal of the above WP and thus render justice.

ORDER : These petitions coming on for orders upon perusing the petitions and the affidavits filed in support thereof and upon hearing the arguments of Mr.AR.L.SUNDARESAN, Senior Counsel for Mr.K.BALASUBRAMANI, Advocate for the petitioner in both petitions, and of Mr.M.MURUGAN, Government Advocate on behalf of the Respondent in both petitions, the court made the following order:-

Mr.M.Murugan, learned Government Advocate takes notice on behalf of the respondent and seeks time to get instructions.

2. It is stated that the enquiry fixed to be conducted on 17.02.2020 is postponed to 24.02.2020.

3. The grievance of the petitioner is that he was not present during the inspection as no notice was issued to him and even the inspection report is also not furnished to him. Without which, he cannot appear for the enquiry.

4. To obtain instructions from the respondent, time is granted till 05.03.2020. Let the enquiry may not go on till then.

sd/-
20/02/2020

/ TRUE COPY /

/ /2020
Sub-Assistant Registrar (C.S.)
Madurai Bench of Madras High Court,
Madurai - 625 023.

TO

THE DISTRICT COLLECTOR
KARUR DISTRICT, KARUR.

सत्यमेव जयते

+2. C.C. to M/S.K.BALASUBRAMANI Advocate SR.Nos.3583,3584

WEB COPY

ORDER IN
WP (MD) Nos.3398 and 3399 of 2020
and
WMP (MD) Nos.2858 and 2859 of 2020
Date :20/02/2020

PM
TK/PN/SAR.4/25.02.2020/2P/4C

**IN THE HIGH COURT OF JUDICATURE AT MADRAS
MADURAI BENCH
(Special Original Jurisdiction)**

W.P.(MD).No. 6594 of 2020

M/s. Bala Vinayaga Blue Metals,
Rep. by its Managing Partner,
K.Thangaraj,
S/o.Kandasamy,
A.SF.No.571/Saminathapuram,
Kattumunnur Post,
K.Paramathi,
Pugalur Taluk,
Karur District.

...Petitioner

-Vs-

1. The Tahsildar,
Pugalur Taluk,
Karur District.

2. The Surveyor,
K.Paramathi Sub Circle,
Pugalur Taluk,
Karur District.

...Respondents

AFFIDAVIT OF THE PETITIONER

I, K.Thangaraj, S/o. Kandasamy, Hindu, aged about 48 years, having office at A.SF.No.571/Saminathapuram, Kattumunnur Post, K.Paramathi, Pugalur Taluk, Karur District, do hereby solemnly affirm and sincerely state as follows:-

1. I respectfully submit that I am the Petitioner herein and as such I am well acquainted with the facts of the case.

2. I respectfully submit that I am Managing Partner of M/s. Bala Vinayaga Blue Metals, a registered partnership firm situated at Swaminathapuram, Munnur Panchayat, Pugalur

Taluk, Karur District, carrying on the business of doing rough stone quarry operations at Munnur and Thennilai, Keelpagam Village, Pugalur Taluk, Karur District in S.F.Nos.571, 669, 670, 671, 568 & 672 and S.F.Nos.326 & 333 respectively crusher activities at Munnur Village. The said quarrying and crusher activities of the said firm is carrying on its business after getting necessary permissions from the respective authorities and further lease was also executed by the respective authorities. The said business carrying on by the firm was complained by the business rivalries and Public Interest Litigation in W.P.(MD).No. 26572 of 2019 was filed before this Hon'ble Court, notice was ordered in the writ petition, we have entered our appearance through counsel in the above said writ petition and the same is pending for adjudication without any interim orders preventing my business.

3. I respectfully submit that while so, in order to restrain my business activities, due to business as well as the political motive, a show cause notice was issued by the District Collector, Karur District vide his proceedings in Na.Ka.No.712/Mines/2019 & Na.Ka.No.827/Mines/2019 dated 07.02.2020 for Munnur & Thennilai Village respectively only with regard to the illicit quarrying operations and no preventive orders or no proceedings was initiated as against my crusher activities.

4. I respectfully submit that I have neither violated any of the rules with regard to the quarrying activities nor lease conditions executed by the District Collector, Karur. In the meanwhile the show cause notice was issued alleging illicit quarrying operations. in the said show cause notice, the District Collector, Karur has suspended quarrying operation pending

enquiry and further show cause, why the quarrying lease should not be cancelled. The said alleged show cause notice was issued solely based upon the inspection report of the Joint Inspection Committee dated 20.01.2020 & 31.01.2020. However neither the said inspection was conducted in my presence nor the said alleged inspection report was served. Hence I have challenged the said show cause notice by filing writ petitions before this Hon'ble Court in W.P.(MD).Nos.3398 of 2020 & 3399 of 2020. The said writ petitions came up before this Hon'ble Court on 20.02.2020 and this Hon'ble Court was pleased to grant an *“interim order of Stay of enquiry by observing the grievance of the petitioner is that I was not present during the inspection and no notice was issued to him and even the inspection report is also not furnished to him. Without which, he cannot appear for the enquiry”*. The said interim order was periodically extended. However still no inspection report was furnished to me.

5. I respectfully submit that with the above said facts it is crystal clear that the quarrying operation of the firm was stopped as per the show cause notice and on the other hand the show cause notice with regard to enquiry was stayed by this Hon'ble Court. Based on the said order, the quarrying activity of the firm was stopped. Further, the crusher unit of the firm is running with the stocks available in the quarry.

6. I respectfully submit that earlier the revenue as well as Geology and Mining Officials frequently disturbed the crusher activity and in the month of March, 2020 the RDO, Karur has seized the firm's vehicles and imposed a fine without any valid reasons. However in order to smooth running of business, the fine imposed by the officials was remitted without any protest.

7. I respectfully submit that in the above said circumstances, the revenue officials along with Police came to the crusher unit on 07.05.2020 and the Inspector of Police attached with K.Paramathi Police Station seized the vehicle and registered a false case in Crime No.243 of 2020 for the alleged offences U/s.270, 379 of IPC & 3 r/w.181 of Motor Vehicles Act and the driver was arrested on the same day, and thereafter the driver was taken custody by the Police and alteration report for including some offences and arrayed myself and other persons as accused. Notwithstanding that, the revenue officials along with police again came to my crusher unit on 10.05.2020 in order to disturb my lawful crusher activity, came to my spot and inspected the crusher unit and they found that no illegal activities is going on. However, they threatened my employee and directed to fill the rough stones in the firm's vehicle so as to register a false case and accordingly a case was registered by the Inspector of Police K.Paramathi Police Station on 10.05.2020 in Crime No.250 of 2020 for the alleged offences U/s.270, 353, 379, 342 & 506(ii) of IPC, in which the drivers were arrested and one of the driver was taken custody by the police and thereafter the alteration report was filed and some of the persons including myself was arrayed as accused. In both the cases I filed Anticipatory Bail before the District & Sessions Court, Karur and in one FIR I was granted interim Anticipatory Bail and in another FIR, the 1st hearing of the Anticipatory Bail will be on 03.06.2020.

8. I respectfully submit that while so, to my shock and surprise, without any basis the present impugned notice was issued by the 2nd respondent vide his proceedings in reference: Na.Ka.No.Aa1/1057/2019 dated 27.05.2020 to survey the

subject lands situated at Munnur Village, the same was served to the Manager of the firm. Having received the said notice he has given a reply through email stating that already the issue was pending before this Hon'ble Court and the earlier inspection and inspection report for the very same subject lands were subjudice in W.P.(MD).Nos.3398 & 3399 of 2020. Without considering our reply the respondents are taking steps to survey the subject land, which causes irreparable hardship to the enquiry initiated earlier. In the above circumstance having left with no other alternative and effective remedy, I am constrained to approach this Hon'ble Court under Article 226 of the Constitution of India for the following among other

GROUNDS

- i) The impugned survey notice issued by the 2nd respondent is arbitrary, illegal and in violation of the principles of natural justice.
- ii) The 2nd respondent has intentionally issued the present notice to survey the land which is not warranted in the present circumstance when the proceeding regarding illicit quarrying report was pending before this Hon'ble Court. In fact the specific case of the petitioner is that, earlier show cause notice dated 07.02.2020 was issued without any inspection and inspection report was never furnished. On the ground of non production of inspection report to us, the petitioner firm has moved W.P.(MD).Nos.3398 & 3399 of 2020 before this Hon'ble Court and interim order was granted by observing the above said facts in order dated 20.02.2020. However so far no inspection report was furnished. Since, earlier there was neither inspection nor report was ready by the respondents and hence after that

to with stand their case, the present survey notice was issued.

- iii) The respondents ought not to have issued the impugned notice when there was an order from this Hon'ble Court in W.P.(MD).Nos.3398 & 3399 of 2020 in which this Hon'ble Court has specifically observed that no inspection was carried in the presence of the petitioner and no inspection report was furnished along with the show cause notice. While so, the present notice is issued contrary to fill up the lacuna as mentioned in the show cause notice dated 07.02.2020.
- iv) Perusal of the notice will give a picture that there will be survey of land in the said survey numbers and further the petitioner firm was directed to produce the title deeds. In fact there was no civil dispute or land dispute to survey by the respondent and there was also no reference for which purpose the survey is conducted. This notice was issued intentionally and liable to be quashed.
- v) The 2nd respondent has issued the impugned survey notice in order to ascertain the facts that whether the illegal quarrying operations was done by the petitioner or not. However, when there is an earlier report which was not served, the impugned survey notice issued by the respondent is not sustainable.
- vi) The 2nd respondent even in his impugned survey notice mentioned to present the field with relevant documents. The said survey seems that in order to ascertain the title disputes, the survey will be conducted. The fact remains

there is no title dispute even if there is a dispute the respondent has no right to deal with it.

- vii) The impugned survey notice was issued by the 2nd respondent even if it is taken with regard to the illegal quarrying operation, the said issue is pending before this Hon'ble Court in W.P.(MD).Nos.3398 & 3399 of 2020 and the interim order was granted in the petitioner's favour.
- viii) Viewing from any angle the impugned survey notice is not maintainable and is liable to be quashed.
- ix) The petitioner reserves his right to raise additional grounds if any, if warrants.

9. I respectfully submit that the impugned order vide his proceedings in reference: Na.Ka.No.Aa1/1057/2019 dated 27.05.2020 by the 2nd respondent, served only the Xerox copy. Hence I may be permitted to file the present writ petition dispensing with the original copy of the said impugned order.

10. I respectfully submit that though the date was fixed as 29.05.2020 at 11.00 AM to survey the subject land, the 2nd respondent has not surveyed the land. On the other hand the respondents are taking steps to survey the subject land. Prima facie case and balance of convenience is in our favour. Suitable interim orders may be granted in the interest of justice. On the other hand if the interim order is not granted I will be put to irreparable loss and hardship and the same will not be compensated by way of any means.

For the reasons stated above, it is humbly prayed that this Hon'ble court may be pleased to **DISPENSE WITH** the production of original impugned order in reference: Na.Ka.No.Aa1/1057/2019 dated 27.05.2020 by the 2nd respondent and thus render justice.

For the reasons stated above, it is humbly prayed that this Hon'ble court may be pleased to pass an order of **INTERIM STAY** of all further proceedings in reference: Na.Ka.No.Aa1/1057/2019 dated 27.05.2020 by the 2nd respondent, pending disposal of the above Writ petition and thus render justice.

For the reasons stated above, it is humbly prayed that this Hon'ble court may be pleased to issue a **WRIT OF CERTIORARI** calling for the records relating to the impugned order reference: Na.Ka.No.Aa1/1057/2019 dated 27.05.2020 by the 2nd respondent and quash the same and pass such further or other orders as may deem fit and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Karur
on this the 02nd day of June 2020
and signed his name in my presence.

BEFORE ME

ADVOCATE, KARUR.

**MEMORANDUM OF WRIT PETITION
UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA**

**IN THE HIGH COURT OF JUDICATURE AT MADRAS
MADURAI BENCH
(Special Original Jurisdiction)**

W.P.(MD).No. of 2020

M/s. Bala Vinayaga Blue Metals,
Rep. by its Managing Partner,
K.Thangaraj,
S/o.Kandasamy,
A.SF.No.571/Saminathapuram,
Kattumunnur Post,
K.Paramathi,
Pugalur Taluk,
Karur District.

...Petitioner

-Vs-

1. The Tahsildar,
Pugalur Taluk,
Karur District.

2. The Surveyor,
K.Paramathi Sub Circle,
Pugalur Taluk,
Karur District.

...Respondents

WRIT PETITION

The address for service of all notices, summons and processes on the petitioner is that of his Counsel **M/s. K.BALASUBRAMANI AND S.SURIYANARAYANAN**, Advocates, No. 19, Law Chambers, High Court building, Madurai -23.

The address for service of all notices, summons and processes on the respondents are the same as stated above.

For the reasons stated in the accompanying affidavit, the petitioner prays that this Hon'ble court may be pleased to issue a **WRIT OF CERTIORARI** calling for the records relating to the impugned order reference: Na.Ka.No.Aa1/1057/2019 dated 27.05.2020 by the 2nd respondent and quash the same and pass such further or other orders as may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Madurai this the 02nd day of June, 2020

Counsel for petitioner

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT
(Special Original Jurisdiction)

Tuesday, the Ninth day of June Two Thousand Twenty

PRESENT

The Hon`ble Mr.Justice C.V.KARTHIKEYAN

**W.P(MD)NO.6594 of 2020
and
W.M.P(MD)No.5943 of 2020**

M/S. BALA VINAYAGA BLUE METALS,,
REP. BY ITS MANAGING PARTNER,
K.THANGARAJ, PETITIONER

Vs

THE TAHSILDAR,
PUGALUR TALUK,
KARUR DISTRICT. RESPONDENT

Petition praying that in the circumstances stated therein and in the affidavit filed therewith the High Court will be pleased to issue a writ of Certiorari calling for the records relating to the impugned order reference Na.Ka.No. Aa1/1057/2019 dated 27.05.2020 by the respondent and quash the same.

Prayer in WMP(MD). 5943/ 2020 :

To pass an order of Interim Stay of all further proceedings in reference Na.Ka.No. Aa1/1057/2019 dated 27.05.2020 by the respondent, pending disposal of the above Writ Petition.

ORDER : This petition coming on for orders upon perusing the petition and the affidavit filed in support thereof and upon hearing the arguments of MR.AR.L.SUNDARESAN, Senior counsel for Mr.K.BALASUBRAMANI, Advocate for the petitioner and of Mrs.J.PADMAVATHY DEVI, Special Government Pleader on behalf of the Respondent, the court made the following order:-

Heard Mr.AR.L.Sundaresan, learned Senior Counsel appearing for the Petitioner and Mrs.J.Padmavathi Devi, learned Special Government Pleader appearing for the respondent.

2.The Petitioner had earlier filed W.P(MD)Nos.3398 and 3399 of 2020.The Writ Miscellaneous Petitions in these Writ Petitions came up for consideration before the learned Single Judge on 20.2.2020 and the learned Single Judge noted down the grievance that the Petitioner was not present during inspection and also the representation made by the learned Senior Counsel that notice was also not issued to the Petitioner and that a copy of the inspection report was also not furnished to the Petitioner. The learned Single Judge also observed that in the absence of any notice or in the absence of not furnishing a copy of the inspection report, the Petitioner would be seriously handicapped in appearing for the enquiry. In the notice,now impugned in the present Writ Petition, there is a reference to the Joint Inspection Report, dated 31.01.2020 ,which is the report, which had been mentioned by the learned Single Judge. Mr.AR.L.Sundaresan, learned Senior counsel appearing for the Petitioner points out that prior to the passing of the present impugned order, the copy of the Joint Inspection Report had not been furnished to the Petitioner, which has forced the Petitioner to once-again to file the present Writ Petition.

3.Heard Mrs.J.Padmavathi Devi, learned Special Government Pleader appearing on behalf of the respondent, on this aspect.

4.It would only be appropriate that a copy of the Joint Inspection Report, dated 31.1.2020 may be furnished to the Petitioner and sufficient time is given to the Petitioner to reply to the said report within a stipulated period.

5.Till this process is over, further steps with respect to the impugned notice need not be taken by the respondent herein.

6.A statement is made by the learned Special Government Pleader is that the Petitioner was originally granted lease in respect of the survey numbers mentioned in the Writ Petition and though the lease period had already been expired in respect of conducting quarrying operation in respect of those survey numbers, the Petitioner is continuing the quarrying operation. The said statement made by the learned Special Government Pleader is recorded. This statement made by the learned Special Government Pleader had been seriously objected to by the learned Senior Counsel appearing for the Petitioner.

7.If, in the counter there is a mention about the above facts, the Petitioner would be given necessary opportunity to file a reply affidavit on this issue.

8.List the matter on 13.07.2020 for filing counter. Till that day, the directions stated above is to be in force.

sd/-
09/06/2020

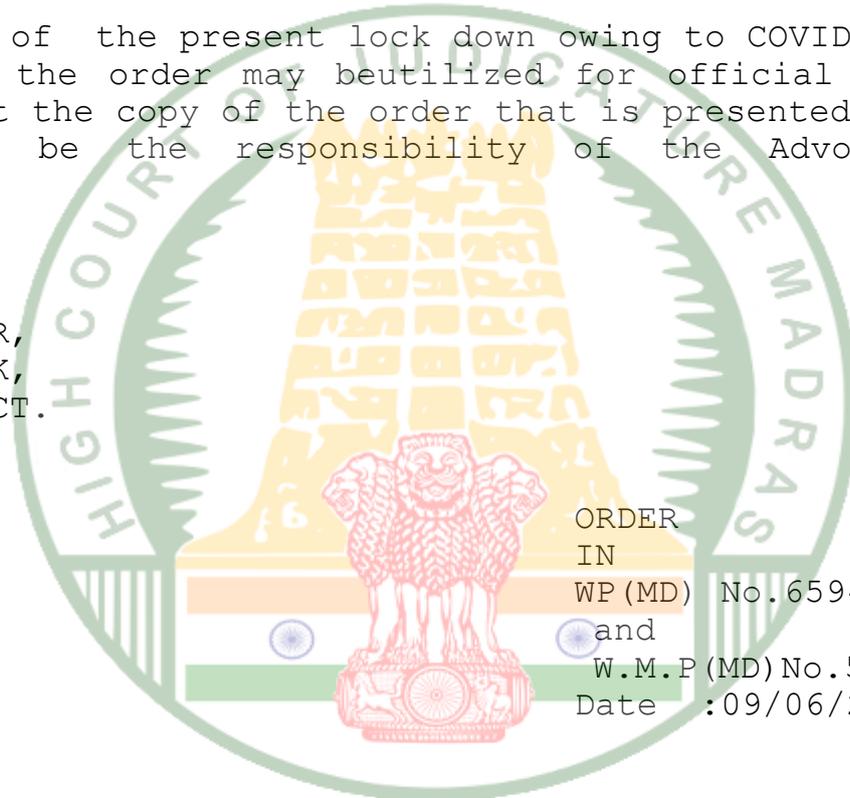
/ TRUE COPY /

/ /2020
Sub-Assistant Registrar (C.S.)
Madurai Bench of Madras High Court,
Madurai - 625 023.

Note:In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the Advocates/litigants concerned.

TO

THE TAHSILDAR,
PUGALUR TALUK,
KARUR DISTRICT.



ORDER
IN
WP(MD) No.6594 of 2020
and
W.M.P(MD)No.5943 of 2020
Date :09/06/2020

vsn
AE/PN/SAR-III (11.06.2020) 3P 2C

WEB COPY